The Arms Rules, 1962

- **G.S.R. 987, dated 13th July, 1962--** In exercise of the powers conferred by Sees. 5, 9, 10, 11, 12, 13, 16, 17, 18, 21 41 and 44 of the Arms Act, 1959 (54 of 1959), the Central Government hereby makes the following rules, namely:
- **1. Short title.--**(1) These rules may be called the Arms Rules, 1962.
 - (2). They shall come into force on the 1st October, 1962.
- **2. Interpretation.**—In these rules, unless the context otherwise requires,--
 - (a) "Act" means the Arms Act, 1959 (LIV of 1959);
 - (b) "appellate authority" means the appellate authority referred to in rule 5;
 - (c) "authority" or "officer" means, except where otherwise specifically provided in these rules, the District Magistrate or such other officer as may, from time to time, be notified in the Official Gazette by the Central Government:
 - (d) "company" has the same meaning as that assigned to it in the explanation under Section 33;
 - (e) "dealer" means a person who by way of trade or business, manufactures, converts, repairs, proves, tests, sells, exports, imports, or transfers or keeps for sale, repair or test arms or ammunition;
 - (f) "District Magistrate" includes--
 - (i) --
 - (ii) in relation to any district or part thereof, an Additional District Magistrate or any other officer specially empowered in this behalf by the Government of the State concerned;
 - (iii) in relation to a Union Territory, any officer specially empowered by the Central Government in this behalf;
 - (iv) in relation to the tribal areas of Assam, specified in Part B or the table appended to paragraph 29 of the Sixth Schedule to the Constitution, a Political Officer; and

- (v) in relation to the suburbs of Calcutta, as defined by notification issued from time to time by the Government of West Bengal in their Official Gazette under the Calcutta Suburban Police Act, 1866 (Bengal Act II of 1866), the Commissioner of Police, Calcutta and a Deputy Commissioner of Police, Calcutta, nominated by the State Government in this behalf;
 - (g) "form" means a form as set out in Schedule III;
 - (h) "port" includes an airport;
 - (i) "schedule" means a schedule appended to these rules;
 - (j) "section" means a section of the Act;
 - (k) "Sub-divisional Magistrate" includes Additional subdivisional Magistrate, Sub-divisional Officer and Additional Sub-divisional Officer.
- **3. Classification of arms or ammunition.**—For the purposes of the Act these rules, "arms" or "ammunition" shall be of the categories specified in Columns 2 and 3, respectively of Schedule I and references to any category of arms or ammunition in these rules shall be construed accordingly.
- (e) Head of Indian Mission, or Central Government. Political Officer.

(f) Other officers.	Authorityspecially	empowered	Authority that empoweredAppellate. authority	
	(1)		(2)	

(a) Tahsildar; or 1st or 2nd class Magistrate, or Sub-divisional Magistrate.

District Magistrate.

- (b)Additional District Magistrate, District Magistrate.
- (i) Commissioner of the Division, or in a Union territory, the Administrator thereof, or
- (ii) in the Sate of Madras Andhra Pradesh and Kerala, the Board of Revenue, or
- (iii) in the State of Jammu and Kashmir, West Bengal, Gujarat and any other State, not being a Stale mentioned in entry (ii) above, in which there is no post of Commissioner of a Division, the State Government.
- (c) Commissioner of Police
- (d) Commissioner of the Division or, in a Union territory, the Administrator thereof.

State Government.

4. Licensing authority and forms of licences.—Licences, under Chapter II of the Act may be granted or renewed for such purposes, by such authorities, in such forms and to be valid for such period and in such areas as are specified in Schedule II, subject to such conditions as are specified in that Schedule and in the licence:

Provided that the licences granted or renewed by a licensing authority may be signed by such officer subordinate to that authority as may be specially empowered in this behalf by the State Government.

5. Appellate authorities.—(1) For the purposes of the Act and these rules the appellate authority to whom an appeal shall lie from an order of the licensing or other authority specified in Column (1) of the table below shall be that specified in the corresponding entry in Column (2) thereof:

TABLE

- (2) For the purpose of sub-section (6) of Section 17 of the Act the licensing authority shall be deemed to be subordinate to the appellate authority.
- **6. Reasons to be communicated to the appellate authority in certain cases.**—Where a licensing authority is of opinion that it will not be in the public interest to furnish reasons for the refusal, renewal, variation of conditions, revocation or suspension, of a licence, to the applicant, the recorded reasons therefore and the facts of the case shall be communicated by him to the appellate authority.
- **7. Direction and control over licensing authorities.**—All licensing authorities shall work under the direction and control of their respective appellate authorities.
- **8. Restriction in granting licences for acquisition, possession or carrying of arms or ammunition of category I.**—(a) No licence shall be granted for acquisition, possession or carrying of arms or ammunition of categories I (b), I (c) and I (d) unless they have been lawfully imported into India or are being imported into India with the sanction of the Central Government.
 - (b) A licence for acquisition, possession or carrying of ammunition of categories I (b) and I (c) shall be granted only if the licensing authority is satisfied that the ammunition is to be used with rifles or muskets which are lawfully possessed for sporting purposes or with pistols or revolvers which have been lawfully imported into India; and the amount of ammunition which the licensee may possess during each period of twelve months immediately succeeding the date of grant of licence shall be entered in the licence.
- **9.** Copies of licences of categories I and II to be sent to certain authorities.—A copy of every licence granted for arms or ammunition of categories I (a), I (b), I (c) I (d) and II shall forthwith be sent--
 - (a) to the District Magistrate of the place in which the arms or ammunition are to be kept, or

(b) to the State Government, if such place is in the State of Jammu and Kashmir.

10. Possession of arms or ammunition for certain purposes to include use thereof.—

- (1) Possession of the following arms or ammunition for the purposes mentioned against each includes use thereof, for such purposes only provided that such use does not involve manufacture of any arms or ammunition (including explosives and fireworks):
 - (a) arms, for theatrical performance, cinematograph production or signalling for starting races or athletic meets;
 - (b) ingredients of ammunition, for bona fide industrial, agricultural or medicinal purposes.
- **11. Restrictions may be imposed by Central Government.** (l)] Any licence having effect outside the State in which it is granted, shall be subject to any restrictions which may be imposed by a general or special order of the Central Government.
 - (2) Save where he is specially authorized in this behalf by the District Magistrate concerned, the licensee shall not carry any arms covered by the licensee within the campus or precincts of any educational institution.

12. (**Deleted**)

- 13. Of retainers.—(1) When the owner of any arms or ammunition licensed in Form III applies for permitting his agent, relative or employee to possess or carry any of the arms or ammunition covered by the licence for sport, protection or display, on his behalf, whether in attendance on him or not, and in circumstances different from those mentioned in the proviso to Section 3, such agent, relative or employee may, if the licensing authority considers it fit, be shown as a retainer by entering his name and other particulars in Column 6 of the owner's licence in Form III.
 - (2) A licence in Form III granted to A for the protection of its premises or property shall be in the name of member, agent or other representative of the company, who shall be responsible for the custody of the weapon. The name of a servant or any other employee entrusted with the weapon for guarding the premises or property of the company shall be entered as a retainer in the appropriate column of the licence. The licensing authority shall issue to the licensee a permit in Form III-B for each of such retainers shown in the licence. The permit shall remain in the personal custody of the representative of the company and shall be made over to the retainers when they are entrusted with the weapon covered by the licence:

Provided that the licensing authority shall obtain a report from the police about the antecedents of the retainer and take into consideration such report before admitting him as a retainer.

(3) A licence in Form III-A for possession and carrying of arms or ammunition may be granted to a person nominated to be his retainer by a person exempted from licensing requirements:

Provided that the retainer shall have no right, independent of the person so exempted, to use the arms or ammunition covered by the licence, and the licence shall cease to be in force on the day on which the person so exempted has ceased to be an exemptee, or the retainer has ceased to be in the service of the exemptee:

Provided further that the licensing authority shall obtain a report from the police about the antecedents of the retainer and take into consideration such report before admitting him as a retainer.

- **14. Licences for protection of crops and cattle.**—(1) Where a licence is granted in Form V, any member of the family of the licensee or a servant employed by the licensee to watch the crops or cattle and residing with him. may, in the discretion of the licensing authority, be allowed to carry any of the arms or ammunition covered by the licence to protect crops or cattle against wild animals in the area specified in the licence by entering his name and particulars in Column 2 thereof.
 - (2) Where, after the end of any harvest season, the State Government considers it expedient that for the protection of wild life in any area, any arms or ammunition licensed in Form V should be deposited in a police station or with a licensed dealer, it may, by order, require any licensee to deposit such arms or ammunition of such period as the arms or ammunition are not required for the protection of crops or cattle and as may be specified therein, and thereupon the licensee shall be bound to comply with such order.
- **15. Licence for target practice.**—Where a licence in Form VI has been granted in the name of any military mess, club or association, it shall be lawful for any member of such mess, club or association to use the fire-arms or ammunition covered by such licence for the purpose of the mess, club or association in accordance with the conditions of the licence.
- **16. Age limit for training and target practice.**—Any person below the age of sixteen years but not below the age of twelve years may be allowed to use a fire-arm for the purpose of (raining in the use of such fire-arm in the immediate presence, or under the direct supervision and guidance of an adult instructor or the licensee:

Provided that no person below the age of sixteen years shall be allowed to carry any fire-arm requiring a licence, in, a public place, except in the immediate presence and supervision of the person who is lawfully entitled to carry such fire-arm.

Explanation.— For the purpose of this rule, an "adult" means a person who has completed the age of twenty-one years.

- **17. Traveller's (temporary) licence.**—(1) Subject to the provisions of rule 8, a licence in Form VIII may be granted to any bona fide traveller, proceeding from the place of his arrival in India to his place of destination in India, for the possession and carrying of arms or ammunition for the duration of the journey, by the licensing authority at the place of arrival.
- (2) A copy of every such licence shall be forthwith sent to the District Magistrate having jurisdiction over the place of destination of the licensee; such authority shall satisfy himself, when necessary, that the licensee has complied with Condition 7 entered on the form of the licence.
- **18. Application of Section 4 of the Act.**—In any area specified in the notification issued by the Central Government under Section 4, licences for acquisition, possession or carrying in that area of arms of such class or description as may be specified in that notification may also be granted or renewed as provided in Schedule II, subject to such conditions as are specified in that schedule and in the licence.
- **19. Arms other than fire-arms,--**Unless the Central or State Government by notification in the Official Gazette so directs, no licence shall be required for the manufacture, sale, possession for sale or test, of arms of category V except in the areas notified under Section 4.
- **20.** Manufacture, conversion, shortening, repair, test, sale, etc. of arms or ammunition.—(1) The licensing authority while granting a licence in Form IX shall show clearly in the licence form--
 - (i) the categories and description of the arms or ammunition covered by the licence;
 - (ii) the transactions permitted in respect of the different categories of arms or ammunition, and omit any transactions or categories of arms or ammunition, not covered by the licence.
 - (3) A copy of every licence granted in Form IX by an authority other than the District Magistrate of the place of business, factory or shop of the licensee shall forthwith be sent to that District Magistrate.

21. Conversion, repair, test, sale, etc.—

- (1) Where a licence is granted in Form IX or Form XI for conversion or repair, but not manufacture, of any category of fire-arms or ammunition, it entitles the licensee to fabricate components or parts for the purpose of conversion or repair of such fire-arms or ammunition but not to manufacture such components or parts to be utilized for assembling into complete fire-arms or ammunition of any category which he is not allowed to manufacture.
- (2) (a) A licence in Form XI shall not entitle the dealer to shorten a fire-arm or to convert an imitation fire-arm into a fire-arm, unless he has a licence

- in Form IX showing specifically that he is permitted to shorten a fire-arm or convert an imitation fire-arm into a fire-arm,
- (b) Under no circumstances shall a dealer shorten the barrel of a rifle or smooth bore gun so that the resultant length becomes less than 20 inches.
- (c) The details of the cases in which barrels are shortened and imitation fire-arms are converted into fire-arms shall be reported every month to the District Magistrate, in such form, if any, as may be required.
- (3) A dealer having a licence in Form XI, Form XII or Form XIII to repair or test or to sell fire-arms or ammunition shall not take the fire-arms or ammunition for testing to a testing range or other place, unless specifically permitted to do so by his licence, and he shall carry out tests only in such manner and subject to such conditions as are laid down therein.
- (4) Where a licence is granted in Form IX or Form XI for conversion of ammunition, it shall not entitle the licensee to convert blank cartridges or any ammunition having no projectile into single multiple project ammunition or to load any ammunition.
- **22. Proof-testing of fire-arms.**—(1) Proof-testing of fire-arms manufactured by a licensed dealer shall be carried out only in accordance with the regulations which may be framed by the Central Government or framed by such authorities as the Central Government may specify in this behalf and approved by that Government.
 - (2) No dealer shall sell a fire-arm which has not been duly proof-tested.
- **23.** Licensing authorities to furnish information to the District Magistrate.—A copy of every licence granted in any form by any authority other than District Magistrate shall be sent forthwith to the District Magistrate having jurisdiction over the area in which the place of business or residence of the licensee is situated.
- **24.** Sale or keeping for sale certain arms and ammunition.—(1) The State Government or in the State of Tamil Nadu, Andhra Pradesh or Kerala, the Board of Revenue, may, by licence granted by it in Form XI or Form XII, authorize selected dealers to sell or ke«p for sale a specified amount of ammunition of category I (c).
 - (2) A dealer possessing a licence in Form IX, Form XI or Form XII shall not sell or transfer any arms or ammunition of category I (b) or I (c) to any person, unless the acquisition or possession of such arms or ammunition is expressly permitted in his licence or in his certificate of exemption.
- **25. Identification marks on fire-arms.**—(1) A manufacturer of fire-arms shall get every fire-arm manufactured by him stamped so as to show distinctly--
 - (a) the maker's name and registered trade mark, if any;

- (b) the serial number of the weapon as entered in his register and the year of stamping; and
- (c) proof-mark;

as shown in the following table:

TABLE

Weapons	Manufacturer's name Serial number (Register No.)		Proof-mark	
1	2	3	4	
1 . DBBL Weapons	(i) On the rib at the top near the breach	e (i) On the fastner	(i) On the flats of the barrels.	
	(ii) On the side of the action body	on (ii) On the flats barrels	of	
		(iii) On the flat of taction body.	the (ii) On the side of action body.	
2. SBBL Weapons	(i) On the barrel near the breach	fastner 2. 2. (ii)On the fiat the barrel	the (i) On the flat of the barrel.	
(ii) On the side of the act body.		(iii) On the flat of the action body.	e (ii) On the side of the action body	
3. ML Weapons	(i) On the barrel or on the r near the nozzle.	ib (i) On the barrel no the nozzle.	ear (i) On the barrel.	
	(ii) On the side plates	(ii) On the action bod	ly	
4. Revolvers	(i) On the barrel	(i) On the barrel	(i) On the barrel.	
		(ii) On chamber	(ii) On the body.	
		(iii) On the body.	(iii) On the cylinder.	
5. Pistols	(i) On the frame	(i) On the frame	(i) On the barrel	
			(ii) On the body]	

(2) When an imported fire-arm kept for sale by a dealer does not bear the manufacturer's name, such distinguishing mark of the importer as allotted by the State Government shall be engraved on the barrel (adjacent to the number, if any, existing thereon) and on other parts as shown in Column 2 of the Table under subrule (1); if a barrel bears more than one number, the distinguishing mark shall be affixed to the number appearing on the original invoice. When the manufacturer's

number appears only on the trigger-guard or other replaceable part that number shall be engraved on the parts shown in Column 3 of the Table.,

- (3) A person, who has in his possession any fire-arm which does not bear distinctly a manufacturer's name, number or other identification mark as mentioned in sub-rule (1), shall get the identification mark stamped on the fire-arm consisting of--
 - (a) such distinct letters as may be prescribed for the purpose by the State Government;
 - (b) serial number of the possession of licence in the Arms Register of the licensing authority concerned or, in respect of the fire-arms in possession of a person exempt from the obligation to take out licence for their possession, the letters 'Ex', and
 - (c) the year of stamping, in that order and in the following manner:

1.			Rifles
	On the barrel and	l breech.	
2.	Guns On the barrel.	and	pistols
3.			Revolvers
	On the breech and	cylinder,	

- **26. Records of transactions in arms and ammunition.**—(1) Every dealer shall maintain such registers as may be prescribed by the Central Government to show receipts, disposals, balance of stock in hand and daily sales of arms or ammunition of different categories and provide such other information as may be required.
 - (2) Every entry of transactions in such registers shall be made before the close of business hours on the same day and in the case of a sale or transfer, the dealer shall, at the time of the transaction, require the purchaser or transferee, if not known to him, to furnish particulars sufficient for identification and shall immediately enter the said particulars in the registers.
- **27. Inspection of premises, stock and record.**—Every Magistrate and any police officer not below the rank of Inspector, or, if the Central Government so directs, of sub-inspectors, acting within the local limits of his authority, or any officer of the Central Government specially empowered in this behalf may--
 - (a) enter and inspect the premises in which arms or ammunition are manufactured or in which arms or ammunition are kept by a manufacturer or dealer in such arms or ammunition; and

- (b) examine the stock and accounts of receipts and disposal of arms and ammunition or any other register or document.
- **28.** Restrictions upon import or export for re-import of arms or ammunition.—A licence shall not be granted for the import or export for re-import of any arms or ammunition through the medium of post office.
- **29. Import by sea or air.**—Arms or ammunition shall be deemed to have been brought into India by a person when such arms or ammunition are imported through an agent and are either--
 - (i) consigned to such person direct, or
 - (ii) consigned to the said agent, if the agent, possesses a certificate from the said person that the arms or ammunition are *bona fide* his property and the agent only clears the arms or ammunition from the customs house and forwards the same.
- **30.** Vessels entering the territorial waters of India.—Arms or ammunition carried by a vessel entering the territorial waters of India or leaving such waters, shall be deemed to be imported or exported, as the case may be, irrespective of whether the vessel carrying the arms or ammunition does not berth.
- **31. Import by land or river of arms and ammunition.**—(1) Where a licence is granted in Form XVI and the articles are consigned to an area not on the frontier of India, a copy of the licence shall forthwith be sent by the authority granting it to the Government of the State concerned or the District Magistrate having jurisdiction over the area in which they cross such frontier; and the State Government/District Magistrate may in its/ his discretion require the licensee to produce the arms or ammunition for its/his inspection before allowing the same to be taken out
 - (2) Where arms or ammunition are imported by rail, a copy of the licence shall forthwith be sent by the authority granting it to the railway authorities at the place to which such arms or ammunition are consigned.
- **32.** Bringing of arms or ammunition into India by "bona fide" tourists.—(1) A licence, valid for the period of six months from the date of endorsement referred to in sub-rule (1-A), may be granted in Form III to bonafide tourists to in Clause (b) of the proviso to sub-section (1) of Section 10, so far as practicable, six months prior to the expected date of arrival of the tourist in India:

Provided that the validity of the licence so granted shall commence only from the dale of endorsement of the said licence and that the arms and ammunition covered by the licence shall not be used till the date of endorsement of the licence.

- (1-A) When a licence is granted in Form III to a bonafide tourist under sub-rule
- (1), the licence together with the passport visa of the tourist, shall be presented to

the licensing authority as soon as may be after the disembarkment of the tourist and the latter shall.--

- (a) after obtaining the undertaking referred to in sub-rule (2), endorse the licence making it valid for a period of six months-from the date of endorsement, and
- (b) make an entry in the passport/visa giving full particulars of all the arms and ammunition for which the licence has been granted.]
- (2) The licensing authority shall obtain an undertaking in writing from the licensee that he shall not sell or transfer the arms or ammunition to anyone in India without the prior permission of the District Magistrate having jurisdiction over the place where such sale or transfer is to be made, and where the arms or ammunition are sold or transferred he shall inform the customs authority and pay duty, if any.
- (3) The passport-checking authority or any other officer empowered by the District Magistrate in this behalf at the port or other place of departure from India shall verify that the arms entered in the passport/visa are being taken out of India by the licensee and recover the licence and forward the same to the authority who issued it with the remarks that the arms have been duly re-exported or lawfully sold or transferred in India, as the case may be.
- **33.** Of exports.—(1) The authority granting a licence in Form XVII for export by sea or air of arms or ammunition from customs ports to ports in foreign territory or Commonwealth shall send a copy of such licence to the agent or master of the vessel or to the air carrier by which the arms or ammunition covered by the licence are intended, to be taken out of India.
 - (2) The weapons of the following description shall not be allowed to be exported, namely:
 - (i) Weapons falling within the definition of "antiquity" under the Antiquities (Export Control) Act, 1947 (31 of 1947);
 - (ii) weapons of current and popular bores for which ammunition is available in the country; and
 - (iii) automatic weapons and weapons which are in use by the police or the armed forces of the Union.
 - (3) Every application for the grant of a licence in Form XVII or Form XVIII for export of fire-arms shall be accompanied by a certificate from the Director-General or Archaeology of the Central Government to the effect that the arms intended to be exported do not fall within the definition of "antiquity" under the Antiquities (Export Control) Act, 1947 (31 of 1947). If the application is made to the Central Government, it shall be accompanied by a further certificate from the

licensing authority of the place from where the weapons are intended to be exported certifying that the weapons do not belong to any of the descriptions mentioned in sub-rule (2),

- **34. Export by land or river of arms and ammunition.**—When a licence for export of arms or ammunition by land or river is granted in Form XVIII a copy of the licence shall forthwith be sent by the licensing authority--
 - (a) where the arms or ammunition are exported by rail, to the District Magistrate of the place from which the consignment is to be despatched; or, in the State of Jammu and Kashmir, to the State Government, and such authority shall forthwith send a copy to the railway authorities at the station from which the consignment is to be despatched;
 - (b) where the arms or ammunition are exported by road or river, to the District Magistrate having jurisdiction over the area out of which they are to cross the frontier of India and such Magistrate may, in his discretion, require the licensee to produce the arms or ammunition for his inspection before allowing them to leave the area.
- **35. Export and re-import of arms and ammunition by sea or air.**—(1) A licence in Form XIX may be granted for export of arms or ammunition by sea or air from one place in India and its re-import into another place in India--
 - (a) by the Central Government or any other officer specially empowered by it, if--
 - (i) the arms or ammunition are taken by sea or by an International Air Service or across intervening territory not forming part of India, or
 - (ii) the arms or ammunition form part of the estate of deceased or insane person who was or is subject to the Indian Navy Act, 1957 (62 of 1957), or whose estate is dealt with under the Army and Air Force (Disposal of Private Property) Act, 1950 (40 of 1950), where such arms or ammunition are to be sent to the wife, widow, legal representative or next-of-kin of such deceased or insane person; or
 - (b) by the licensing authority,--
 - (i) (i) for import, at the place of destination, or
 - (ii) (ii) for export, at the place of despatch subject to the previous consent of the licensing authority at the place of destination as required under rule 50-

if the arms or ammunition are carried by sea or by an internal air service.

Explanation.--For the purpose of this rule, "India" includes any of ex- French Settlements in India.

- (2) A copy of every licence granted under sub-rule (1) shall forthwith be sent by the authority granting it to--
 - (a) the licensing authority/authorities of the place of despatch/destination of the articles, as the case may be, or if the place of despatch/destination is in any of the ex-French settlements in India, to the Secretary, General Administration Department Government of Pondicherry; and
 - (b) where the place of despatch/destination of the articles is other than a port—
 - (i) to the licensing authority at the port of export/re-import; and
 - (ii) if the route includes transport by rail, to the railway authorities at the station from which the consignment is to be despatched,

36. Arms or ammunition to be delivered to Customs Controller in certain cases.—

Where a vessel or aircraft bound for a port other than a port in India calls at any port in India in the course of its voyage, and remains there for a period exceeding forty-eight hours, any arms or ammunition in the possession of any passenger not exempted from liability to take out a licence in respect of such possession shall be delivered by him to the Customs Collector, to be detained until the departure by sea or air, as the case may be, of such passenger, and it shall not be necessary, for such passenger to take out any licence in respect of the arms or ammunition so delivered and detained.

- **37. Prohibition of transport of arms and ammunition.**—(1) Save as herein otherwise provided, no person shall transport over India or any part thereof any fire-arms or ammunition or any arms of category V, except under, and in accordance with the conditions of, a licence granted under these rules,
 - (2) Nothing in sub-rule (1) or in Section 12 shall be deemed to apply to arms or ammunition--
 - (a) transported personally or as personal luggage, in reasonable quantities for his own use, by a person lawfully entitled to possess or carry such arms or ammunition:
 - (b) transported by a person licensed to manufacture such articles, for proof-testing, in a case or package legibly addressed to a Government establishment or an establishment approved in this behalf by the Central Government, or re-transported by such establishment to such person;
 - (c) of category V, transported through an area where the Central Government has, by notification in the Official Gazette, applied Section 4, or from such area to an area where Section 4 does not apply, provided that

the weapons are properly packed and labelled, showing clearly the description of the articles and the name and address of the consignee;

- (d) transported by a licensed dealer for export or after import in accordance with a licence for their export or import--
 - (i) from the place of despatch to the port or other place of export, or
 - (ii) from the port or other place of import to the place of destination, or
 - (iii) by transhipment in the port of import for re-export by sea or air;

(e) transported--

- (i) by a person lawfully entitled to possess such articles, in reasonable quantities for his own use from the premises of a licensed dealer, or for purposes of examination or repair or test to or from any such premises, or to the address of any other person lawfully entitled to possess such articles; or
- (ii) by a licensed dealer, in a case or package legibly addressed to a person lawfully entitled to possess such articles, in compliance with an order given by such person for the supply of such articles, in reasonable quantities, for his own use or after carrying out necessary repairs thereto;
- (f) being chlorates, transported for *bona fide* industrial, agricultural or medicinal purposes :

Provided that--

- (i) transport of arms or ammunition under Clause (d), Clause (e) or Clause (f) shall be subject to obtaining a certificate of no objection from the licensing authority at the destination of the articles as provided for in rule 50;
- (ii) transport of arms or ammunition personally for any of the purposes stated in sub-clause (i) of Clause (e) without using them through any area outside the area of validity of his possession licence, shall be subject to his obtaining a permit from the licensing authority at the starting place of transport; and
- (iii) prior intimation of the transport of arms of category V under Clause (c) or of chlorates under Clause (f) shall be given to the

officer-in-charge of the nearest police station or a Magistrate having jurisdiction over the place of despatch.

- (3) The officer or Magistrate receiving prior intimation under sub-clause (iii) of the proviso to sub-rule (2) shall immediately inform the District Magistrate, and if the articles are transported by rail the Superintendent of Railway Police having jurisdiction,--
 - (i) over the place of destination, in the case of transport of chlorates, and
 - (ii) over the place of entry into the area where Section 4 applies in the case of transport of arms of category V.

Explanation,--For the purpose of this rule, "transport" includes movement of arms or ammunition across any part of the country, but does not include movement of arms or ammunition by a licensed dealer from a warehouse, godown or any other similar place to his factory, shop or other place of business within the same village, town or city.

- **38. Transport of arms or ammunition.**—(1) A copy of licence granted in Form XX for transport of arms or ammunition beyond the local limits of the jurisdiction of the authority granting it shall forthwith be sent to the District Magistrate having jurisdiction over the area where the place to which the articles are consigned is situated, or if such place is in the State of Jammu and Kashmir to the Government of that State.
 - (2) A copy of every such licence granted by a District Magistrate for transport within the limits of his jurisdiction shall forthwith be sent to the Subordinate Magistrate (if any) having jurisdiction over the place to which the arms or ammunition are consigned.
 - (3) Where arms or ammunition are transported by rail a copy of such licence or a copy of the no-objection certificate referred to in rule 50 shall be attached to the way-bill or invoice, as the case may be, and telegraphic advice of every such consignment shall be sent by the railway authorities from the forwarding to the receiving station.
 - (4) A licence for the transport of arms or ammunition shall not save for special reasons to be recorded by the authority granting it, be granted for a period longer than twice the time likely to be occupied in the journey to the place of destination by the route indicated in the licence:

Provided that a licence for a longer period not exceeding a quarter of a year at one time, may be granted in connection with industrial purposes for transporting ingredients of ammunition instalments from the godown to the factory of the licence situated within the same district but not in the same locality. A licence transporting any ingredients of ammunition under such licence shall give prior ammunition to the nearest Magistrate/Officer-in-charge of police station; and he

shall make necessary entries promptly in the stock registers maintained for the purpose at both the godown and the factory.

- **39.** Licence for import, transport, and re-export of arms and ammunition.—Where under the authority of a licence for import, transport and re-export of arms or ammunition granted in Form XIX, the arms or ammunition are to be--
 - (a) transported across Indian territory entirely by rail, a copy of the licence shall forthwith be sent by the authority granting it, to the licensing authority and to the railway authority at the place from which the consignment is to be despatched; or
 - (b) transported across Indian territory and re-exported by land or river, a copy of the licence shall forthwith be sent by the authority granting it to the District Magistrate having jurisdiction over the area out of which the consignment is to cross the frontier of India.

40. Scrutiny by authorities of consignment containing arms and ammunition,--(1)(a)

- (i) Where a package or case containing arms or ammunition is brought for export or transport, to a railway authority or shipping agent or a master of vessel or air-carrier, the latter shall, before receiving the articles for despatch or despatching them, verify that they are accompanied by the original licence in the case of export or an attested copy of the licence in the case of transport or of export for re-import.
 - (a) Where a consignment is received after import or transport, by an authority at a port checking import or by a railway authority, such authority shall require the production of the original licence before delivering the consignment.
 - (c) Where arms or ammunition consigned to an area not on the frontier of India are imported or where a consignment of arms or ammunition is exported, by land or river, the District Magistrate having jurisdiction over the area in India into or out of which it crosses the frontier of India or an officer appointed by him in this behalf' shall require the licensee to produce the original licence and may in his discretion require the licensee to produce the arms or ammunition for his inspection before allowing the articles to leave the area.
 - (c) The aforesaid authority shall satisfy himself--
 - (i) that the licence accompanying the consignment or produced by the license is identical, in substance with the copy sent to him; and
 - (ii) that the arms or ammunition correspond with the description given in such licence.
 - (2) Where in any case referred to in sub-rule (1)--

- (a) the original licence is not produced by the consignee or the original or attested copy of the licence does not accompany the case or package, as the case may be, or
- (b) the licence is not identical in substance with the copy sent to the authority, or
 - (c) the arms or ammunition do not correspond with the description given in such licence.

the authority shall not receive the articles for despatch or allow the articles to proceed further or deliver the consignment, as the case may be, and shall, in case he is not a Magistrate, forthwith inform the nearest Magistrate.

- **41.Production and delivery of licence for import/export/ transport.--**(1) The consignee of arms or ammunition imported/transported under a licence or his agent in the case of arms or ammunition exported under a licence shall--
 - (a) produce the licence, where the consignment in the course of import crosses the frontiers of India by land or river, within six days of such crossing before the District Magistrate having jurisdiction over the area into which the consignment so crosses or before such other officer as the District Magistrate may appoint in that behalf;
 - (b) deliver the licence within six days of the arrival of the consignment--
 - (i) at the destination, in case such consignment has been imported or transported to a place in India, or
 - (iii) (iii) in the area out of which such consignment being exported/transported across Indian territory for re-export, is to cross the frontier of India and before it so crosses.

the District Magistrate having jurisdiction over the area in which the destination or place of crossing, as the case may be, situated, or such other officer as the District Magistrate/State Government may appoint in that behalf.

- (2) Every officer, to whom a licence is produced or delivered under sub-rule (1) shall satisfy himself that--
 - (a) the arms or ammunition correspond with the description given in the licence, and
 - (b) any deficiency is properly accounted for.

- (3) If the officer to whom a licence is delivered under sub-rule (1) is an officer other than the District Magistrate, the licence shall be forwarded by such officer to the District Magistrate.
- **42. Import, transport and export of arms and ammunition for the Government of Nepal or the King of Nepal.**—(1) Where arms or ammunition are imported into India for despatch to the Government of Nepal or His Majesty the King of Nepal, the customs authorities at the port of disembarkation, or the licensing authority in other places, shall check the consignment against the list of arms or ammunition received from the Central Government; the packages shall be sealed thereafter in the presence of a Customs Examiner or any other authority appointed for the purpose by the Central Government.
 - (2) (a) Where arms or ammunition imported into, or acquired in India are to be despatched to Nepal for the Government of Nepal or His Majesty the King of Nepal, they shall be accompanied by a certificate from the Collector of Customs or the licensing authority of the area concerned to that effect; the certificate shall also contain a description of the marks on each package or case sufficient to enable it to be readily identified and a general statement of the contents of such package or case.
 - (b) On receipt of requisition from the clearing agents or the firm concerned, as the case may be, the District Magistrate shall arrange for necessary export to the railway station.
 - (c) The railway authorities shall not receive for despatch any package or case containing arms or ammunition unless accompanied by a certificate as required under Clause(a).
 - (3) Where in any case--
 - (i) the list referred to in sub-rule (1) is not received from the Central Government, or
 - (ii) the arms or ammunition imported into, or intended to be despatched from, India do not correspond with the description given in such list, the authorities concerned shall not allow the consignment to be despatched to Nepal and shall forthwith inform the Central Government.
- **43.** Transport of arms from any place in Nepal to any other place in Nepal through Indian territory.—(1) Notwithstanding anything contained in rules 8 and 28, the Ambassador of India in Nepal, on application made by or on behalf of His Majesty the King of Nepal, or the Government of Nepal, and subject to confirmation by the Central Government, may grant a licence in Form XXI for the import into, possession in, transport across, or export out of, India from any place in the territory of Nepal to any other place in that territory across the frontiers of India, of arms or ammunition of categories I and II or any other category, by His Majesty the King of Nepal; personnel accompanying him, his brothers, the Prime Minister of Nepal; and Nepal Government's Troops or police, as the case may be.

- (2) Where under the authority of a licence granted under sub-rule (1), arms or ammunition are to pass across Indian territory--
 - (a) if entirely by rail, a copy of the licence shall forthwith be sent by the Ambassador to the District Magistrates having jurisdiction over the areas through which the arms or ammunition shall pass across the frontiers of India and also to the railway authorities of the place in the Indian territory through which the consignment shall pass;
 - (b) if by road or river, a copy of the licence shall forthwith be sent to the District Magistrates having jurisdiction over the areas through which the arms or ammunition shall pass to Nepal across the frontiers of India.
- (3) The Central Government, or the Ambassador with the approval of the Central Government, may make any order regulating the safe transit to Nepal across the frontiers of India of the arms or ammunition mentioned in this rule.
- **44. Transit licences for** *bona fide* **travellers.**—(1) Where a licence is granted in Form XXII, the licensing authority shall endorse the passport/visa of the tourist to that effect.
 - (2) A copy of every licence granted in Form XXII shall forthwith be sent to such officer of the Government of the State in which the place of his departure from India is situated as may be specially empowered in this behalf by the State Government or the Administrator or Lieutenant-Governor or Chief Commissioner of a Union territory, as the case may be.
 - (3) (a) The licensee shall not, while in India, sell or transfer any arms or ammunition covered by his licence without prior permission of the licensing authority of the place where such sale or transfer is to be effected. He shall produce the arms or ammunition or the permission of the licensing authority, as the case may be, at the time of leaving India and return his licence to the passport-checking authority, or other authority empowered by the District Magistrate in this behalf, at the port or other place of departure from India.
 - (b) The passport checking authority or other authority to whom the licence is returned by the licensee shall forward the same to the authority who issued it, with the remarks that the arms or ammunition have been duly exported, or sold or transferred with the permission of the authority concerned as required under Clause (a).
- **45. Licence to keep in custody arms and ammunition.**—The licensee in Form XIV shall not accept for custody arms or ammunition without satisfying himself that there is no *mala fide* intention on the part of the depositor or any person on whose behalf the deposit is being made. The dealer shall either inform the nearest police station and the District Magistrate personally, or despatch information to the officer-in-charge of the police station and the District Magistrate by registered post on the day of deposit or return or disposal, as the case may be, of such arms or ammunition.

- **46.** Deposit of arms and ammunition under Section 21.—(1) When a licensing authority decides to suspend or revoke a licence or to refuse to renew it, he shall, while communicating his decision in writing to the licensee, inform him that--
 - (a) under Section 21 (1) he is required to deposit within such time as may be specified in the order suspending, revoking or refusing to renew the licence, the arms or ammunition covered by the licence, either with the officer-in-charge of the nearest police station forthwith a dealer holding a licence in Form XIV, or, in case he is a member of the armed forces of the Union, in the unit armoury;
 - (b) subject to the proviso to Section 21 (2), during the period prescribed under sub-rule (4), he or, in the case of his death, his legal representative is entitled to sell or otherwise dispose of the arms or ammunition to any person lawfully entitled to possess the same and to receive the sale-proceeds, if any; and
 - (c) if the arms or ammunition have not been disposed of or their possession by the licensee or his legal representative, as the case may be, has not become lawful within the prescribed period they shall, subject to the proviso to Section 21 (3), be forfeited to Government by order of the District Magistrate.
 - (2) Where any arms or ammunition is deposited by an owner under Section 21 (1), in a police station or unit armoury or with a dealer holding a licence in Form XIV, the officer-in-charge of the police station or unit armoury or the licensed dealer, as the case may be, shall--
 - (a) attach to each article deposited, a card showing the following:

Deposit under Section 21 (1)--

(i) Description (No. etc.) of the article					
(ii) Particulars of licence of exemption(if any)					
(iii) Name and address of depositor					
(iv) deposit	(iv) 	Sl. No. in register and date of			
(v) 	(v)	Date due for forfeiture/disposal			
(vi)	(vi)				
(vii)	(vii)	(vi) Signature of depositor			

Signature of dealer/ or officer-in-charge police station/unit armoury.

- (b) issue to the depositor a receipt containing the same details as in (a) and
- (c) immediately send a copy of receipt of the authority who granted the licence or renewed it last.
- (3) (a) (i). Any arms or ammunition deposited in a unit armoury under Section 21 (1) may, unless returned or disposed of earlier, be transferred, after the expiry of a period of 30 days after such deposit to the nearest police station;
 - (ii) Any arms or ammunition deposited in a police station under Section 21
 - (1) which have not been returned or disposed of within thirty days of the deposit and the arms or ammunition transferred under Clause (i) may be transferred for the sake of better maintenance or safety to a police armoury in the district/taluka headquarters or such other place as may be specified by the District Magistrate, in accordance with such instructions as may be issued by the State Government for the purpose:

Provided that the District Magistrate may, when he considers it desirable, extend the said period of thirty days.

- (b) Intimation of such transfer shall be given to the depositor of the article and to the licensing authority who granted or last renewed the licence for the article.
- (4) The period within which a depositor or his legal representative may exercise his rights under sub-section (2) of Section 21 shall be--
 - (a) six months from the date of deposit, if the arms or ammunition are deposited as a consequence of contravention by its owner of any provision of the Act or these rules or any condition of the licence;
 - (b) one year--
 - (i) from the date of deposit, if the arms or ammunition are deposited as a consequence of its possession becoming unlawful under Section 21 (1) otherwise than as under Clause (a), or
 - (ii) if it is already in deposit, from the date of communication to the owner of the order revoking, suspending or refusing to renew the licence, or
 - (iii) from the dale of notification issued under Section 4:

Provided that any period under Clause (a) or (b) shall be reckoned--

- (i) where an appeal is preferred by the owner under Section 18 from the date of the final order of the appellate authority;
 - (ii) where the arms or ammunition is the subject of a legal suit or dispute or is owned or inherited by a person who has not completed the age of sixteen years--from the date of termination of the dispute or of completion by that person of the age of sixteen years; and
 - (iii) where the owner of the arms or ammunition is on active service outside India--from the date of his return to India:

Provided further that-

when the arms or ammunition is owned by a person who is considered by the licensing authority to be unfit, for the time being, to carry the arms or ammunition for any reason, or in any suitable case, the District Magistrate or the Commissioner of police, in relation to any metropolitan area, may extend the period prescribed under clause 9(a) or clause (b) for a period upto six months, and

(i) (i) the State Government may be special or general order extend the period beyond six months:

Provided further that when the arm or ammunition is owned by a person who is consider by the licensing authority to be unfit, for the time being, to carry the arm or ammunition for any reason, the period prescribed under clause (a) may be extended suitably by the District Magistrate, or the Commissioner of Police in relation to any metropolitan area.

- (c) Two years if the fire-arms are deposited as a consequence of proviso to sub-section (2) of Section 3.
- (5) (a) Any arms or ammunition not returned or disposed of before the expiry of the period prescribed under sub-rule (4) shall be notified to the District Magistrate; and subject to the provisions to sub-rule (4) and the proviso to Section 21 (3), transferred to the district malkhana or such other place as required by order of the District Magistrate for the purpose of forfeiture under Section 21 (3).
 - (b) The District Magistrate shall, before making an order of forfeiture after the expiry of the prescribed period, serve a notice as required under Section 21 (4) in like manner as for summons under the Code of Criminal Procedure, 1898 (V of 1898)4:

Provided that, in the case of the depositor being a member of the armed forces of the Union, the notice shall be served personally through the Commanding Officer of such member.

- (6) Charges for maintaining in good condition articles deposited may be levied at such rates as may be fixed from time to time by the State Government.
- **47. Deposit of arms and ammunition for safe custody (otherwise than under Section 21).**—(1) (a) A person lawfully possessing arms or ammunition may deposit them for safe custody with a dealer holding a licence in Form XIV or in a police station or, if he is a member of the armed forces of the Union, in a unit armoury.
 - (b) Before accepting the arms or ammunition for deposit otherwise than under Section 21(1), the dealer or officer-in-charge of a police station or unit armoury himself that they are possessed under a valid licence issued under the Act and these rules or under exemption from the need for such licence.
 - (c) Members of the armed forces of the Union may be allowed to keep their arms or ammunition in safe custody in a unit armoury only during the tenure of their service.
 - (2) Where the arms or ammunition have been deposited under sub-rule (1), the dealer or the officer-in-charge of the police station or unit armoury shall--
 - (a) attach to each article deposited a card, easily distinguishable from that described in rule 46 (2) (a) showing the following :

Deposit for safe custody--

(i) Description (No. etc.) of article
(ii) Name and address of depositor
(iii) Particulars of licence/exemption
(iv) Serial No. in register and date of deposit
(v) Date of expiry of licence (vi)
Date up to which deposited
(vii)
Signature of depositor
(viii)
Signature of dealer or officer-in-charge

of police station/unit armoury.

- (b) issue to the depositor a receipt containing the same particulars as in Clause (a); and
- (c) on the same day send a copy of the receipt to the authority who granted the licence or renewed it last.
- (3) (a) In the event of failure to get the licence renewed, the arms or ammunition shall continue to be possessed by the dealer on the authority of his licence in Form XIV or by the officer-in-charge of the police station or unit armoury; but, if the licence is not renewed for a period of 3 years after its expiry, the dealer or the officer-in-charge of the police station or unit armoury shall bring this to the notice of the District Magistrate for such action as he may consider necessary.
 - (b) The articles shall in no case be returned to the owner unless the licence to possess them is renewed or a new licence is obtained.
- (5) The depositor may be charged a fee for the custody of the articles deposited at the following rates:
 - 1. For each firearm ---- One rupee per year or portion thereof.
- 2. For every other weapon or package of ammunition-----Rs. 25 per year or portion thereof.

Any extra charges for maintenance of the articles in good condition may be levied at such rates as may be fixed from time to time by the State Government.

- **48. Records and returns of the articles deposited.**—(1) The dealer or the officer- incharge of the police station or unit armoury shall maintain such registers as may be prescribed by the Central Government
 - (2) A copy of the entries in the registers relating to the quarters ending on the last day of March, June, September and December, each year, certified as true copy under the signature of the dealer or officer-in-charge of the police station or unit armoury, as the case may be, shall be forwarded to the District Magistrate as early as possible after the expiry of each quarter.
 - (3) The licensed dealer or the officer-in-charge of the police station or unit armoury or of any other place specified under rule 46 (3) (a) (i) where the arms or ammunition are kept, shall submit to the District Magistrate by the 11th December each year, a report showing the particulars of arms or ammunition in their custody which have, or will become liable to forfeiture by the end of that year.

- **49. Inspection.**—(1) Arms and ammunition deposited in a police station or with a dealer and those transferred to the district malkhana and the register maintained for the purpose shall be inspected periodically by the District Magistrate or other officer appointed by the State Government in this behalf in accordance with such procedure as may be prescribed by the State Government.
 - (2) The arms or ammunition deposited in a unit armoury and the register maintained for this purpose shall be inspected periodically by the officer commanding the unit or any other officer empowered by him in accordance with the procedure prescribed by the Government of the State, where the unit is for the time being located.
- **50. Previous consent in certain cases.**—(1) A licence having effect beyond the local limits of the authority of the officer granting it shall not be granted for the transport or export or re-import of any arms or ammunition to a place, without ascertaining that there is no objection to the grant of such licence on the part of--
 - (i) the District Magistrate having jurisdiction over the area in which such place is situated, or
 - (ii) the Government of the State of Jammu and Kashmir, if such place is in that Slate, or
 - (iii) the Secretary, General Administration Department, Government of Pondicherry, if such place is in any of the ex-French settlements in India.
 - (3) For the purposes of sub-rule (1), either--
 - (i) a certificate of "no objection" may be obtained by the applicant for the licence, or
 - (ii) an enquiry may be made by the authority to whom application for grant of such licence is made.
- **51. Application for licence.**—Every application for the grant of a licence under these rules--
 - (a) shall be submitted in Form 'A';
 - (b) may be presented by the applicant in person or sent through the medium of post office or otherwise, to the licensing authority, as far as possible, having jurisdiction in respect of the place where he ordinarily resides or has his occupation;
 - (c) shall contain all such information as is necessary for the consideration of the application; and in particular--.

- (i) where the application is for a licence for the acquisition, possession and carrying of arms or ammunition for crop protection, shall specify details of the land and cultivation requiring protection and area which the arms or ammunition are required to be carried;
- (ii) where the application is for a licence for import or for transport or for export or for export and re-import, or for import, transport and re-export of arms or ammunition, shall specify the place of destination, the route, the time likely to be occupied in the journey, and the quantity, description and price of each kind of arms or ammunition in respect of which the licence is required and the purpose for which they are intended;
- (d) where the grant of licence requires a certificate of no objection from some other authority as provided in rule 50, shall state whether such certificate has been obtained and, if so, shall be supported by evidence thereof;
- (e) where an application is for the grant of licence in Form II, Form III, Form III, Form III -A, Form IV, Form V or Form VI, from a person other than *a bonafide* tourist as defined in Section 10(1) (b) of the Act, it shall be accompanied by two passport size copies of the latest photograph of the applicant:

Provided that--

- (i) an application by a member of the armed forces of the Union shall be made through his Commanding Officer to the licensing authority having jurisdiction in respect of the place to which he is for the time being posted; and
- (ii) the licensing authority may, in accordance with any instructions issued by the State Government in respect of all or any class of fire-arms, require the personal attendance of the applicant before granting or renewing the licence applied for;
- **51-A.-**The applicant shall not suppress any factual information or furnish any false or wrong information in the application form.
- **52. Form of licences.**—(1) A licence in Form II, Form III, Form III -A, Form IV, Form V or Form VI, if granted for more than a year, to a person other than a *bona fide* tourist as defined in Section 10(1)(b) of the Act, shall be in a book form and shall contain the latest photograph of the licensee.
 - (2) When a licence is granted in Form II, Form III, Form III A Form IV, Form V, or Form VI for the possession of arms to be acquired by the licensee subsequent to the grant of the licence, the authority granting the licence shall at the time of granting the same, direct that within a period specified by him in this behalf,

which he may from time to time extend, the arms covered by the licence shall be acquired and that the licence or the arms or both shall be produced for his inspection and if within the period specified or extended the licensee fails to acquire the arms and to produce the licence, or the arms or both, as the case may be, the licence shall cease to be in force:

Provided that, if during the period so specified or extended the licensee wishes to acquire and possess any weapon or weapons of a different description and the licensing authority has no objection to allow the acquisition and possession of such weapon or weapons, he may amend the license accordingly:

Provided further that--

- (i) where the licensing authority is the State Government the licensee residing at any place within the State in which the licence was issued may produce the licence or the arms or both for inspection, before the State Government or any authority which the State Government may, by a general or special order specify in this behalf;
- (ii) where the licensing authority is the State Government, the licensee may if he changes his place of residence from one State to another State, produce the licence or arms or both for in spection before the Government of the second mentioned State or any authority which the Government may, by a general or special order specify in this behalf;
- (iii) where the licensing authority is other than the State Government, the licensee may if he changes his place of residence, produce the license or arms or both for inspection before the licensing authority of the place of his new residence to which the licensee may have shifted after the grant of licence;

within the period so specified or extended and the authority other than the licensing authority who inspected the arms as well as the licensee shall intimate the fact of such inspection to the authority who issued the licence.

- **53.** Variation of conditions of licences.—(1) On application from a licence- holder, a licensing authority may extend the area of validity specified in his licence, if he is satisfied about the need of such extension, subject to the condition that the licensing authority has the power to grant a licence in relation to the area to which extension is sought.
 - (2) On application from a company holding a licence in Form II or Form III, for a change in the name of the member, agent or other representative of the company in whose name the licence has been granted or of a retainer included in the licence, the necessary amendments may be made in the licence by the licensing authority.

54. Renewal of licence.-(1) Every licence may, at its expiration and subject to the same conditions (if any) as to the grant thereof, be renewed by the authority mentioned in Schedule II as renewing authority.

Provided that the licence so renewed may be signed in the appropriate column of the licence by such officer as may be specially empowered in this behalf by the State Government under rule 4.

- (2) The authority issuing a licence shall ordinarily be responsible for watching all future renewals of the licence. Where a licence is renewed by an authority other than the authority who granted it, the former shall forthwith inform the latter of the fact of renewal and the period for which such renewal is valid. The applicant for the renewal of a licence under this rule shall always be required to state his permanent residence, and, if he notifies a change in his permanent residence to the district in which the renewal is sought, the licensing authority of such district shall hence-forward become responsible for watching all future renewals of his licence and shall inform the original issuing authority accordingly. The procedure shall be repeated on each subsequent occasion of renewal of the licence, the necessary intimation being sent by the renewing authority to the original issuing authority or to the authority who last renewed the licence on a permanent change of residence, as the case may be.
- (3) An application for renewal of a licence for arms or ammunition deposited under sub-rule (1) of rule 47 may be made by the depositor, or where it is not practicable to make the application direct, through the dealer or any other person authorized by him in this behalf, while the arms or ammunition continue to be so deposited.
- (4) The licensing authority may consider an application for renewal of a licence, if the period between the date of its expiry and the date of application is not, in his opinion, unduly long with due regard to the circumstances of the case, and all renewal fees for the intervening period are paid; otherwise the application may be treated as one for grant of a fresh licence.
- 55. Appeal against the order of a licensing authority or an authority suspending or revoking a licence under Section 17 (6).—In any case in which an authority issues an order--
 - (a) refusing to grant or renew a licence or to give an objection certificate for such grant or renewal, or
 - (b) varying any condition of a licence or suspending or revoking a licence under sub-section (1) or sub-section (3) or sub-section (6) of Section 17, the person aggrieved by such order may, within thirty days from the date of issue of the order, and subject to the proviso to sub-section (2) of Section 18 prefer an appeal against that order, to the concerned appellate authority.

- **56. Procedure to be followed by the appellate authority.**—On receipt of an appeal, the appellate authority may call for the records of the case from the authority who passed the order appealed against and after giving the appellant a reasonable opportunity of being heard pass final orders.
- **57. Fees payable for licences.**—(1)(a) Every licence granted or renewed under these rules shall, save as herein otherwise expressly provided, be chargeable with the fee (if any) specified in Schedule IV.
 - (b) In any case where fee is prescribed for a year, fee for a fraction of a year shall be the same as for a whole year.
 - (3) Where a licensee submits his application for renewal of his licence after the expiry of the period for which the licence was granted, the licensing authority may, if he decides to renew the licence, at his discretion levy--
 - (a) full fee as for initial grant of the licence, and
 - (b) if he is satisfied that the delay is not justifiable or excusable, nor serious enough to warrant revocation of the licence or prosecution of the licensee, a late fee not exceeding the amount of the licence fee, if fee is charged, or Rs. 100 in other cases.
 - (3) The Central Government may, by general or special order and for reasons to be recorded in writing and subject to such conditions, if any, as it may specify in the order, grant exemption from, or reduction, of, the fee payable in respect of any licence:

Provided that it shall be a condition of every exemption from payment of the fee chargeable in respect of the grant or renewal of any licence in Form III that if application for renewal of such licence is not made within one month from the date on which the licence expires, the licensing authority may, unless the applicant satisfies the licensing authority that he had sufficient cause for not making the application within that period, levy renewal fee at the rate specified in the form.

- (4) No separate fee shall be chargeable from retainers,
- (5) No fee shall be chargeable in respect of the grant or renewal of a licence in Form XV by a State Government or the Board of Revenue (in the States of Andhra Pradesh, Kerala or Tamil Nadu for the import of sulphur in reasonable quantities, if the State Government or the Board of Revenue is satisfied that the sulphur is required in good faith for medicinal, industrial or agricultural purposes (other than for manufacturing arms, ammunition or explosives).
- (6) Any political representative authorized to grant licences in Form XVIII may remit the fee payable in respect of the grant or renewal of any such licence in the case of arms or ammunition exported for personal use, or in the case of

ammunition exported for use for blasting purpose (whether on a public work or not) of the Government of any territory or place outside India.

- (7) (i) No fee shall be chargeable for the grant of a licence for export and reimport of any arms or ammunition in a case or package legibly addressed to a person lawfully entitled to process such articles, in compliance with a requisition made by such person for the supply of such articles in reasonable quantities for his own use or after carrying out necessary repairs thereto.
 - (ii) Where any arms or ammunition are imported under a licence into any customs port in India and re-exported thence for re-import into any other customs port in India under rule 35, the necessary licence for such re-export and re-import under the said rule shall be chargeable with a fee of rupee one only.
- (8) No fee shall be chargeable in respect of--
 - (i) a change of description of the weapon entered in a licence, granted for its acquisition under the proviso to rule 52 (2) but if the licence fee in respect of the weapon so charged is higher than that for the original weapon, the difference of such fee may be charged
 - (ii) an endorsement under rule 12 of a licence granted in the State of Pondicherry or endorsement to extend or change the area of validity of a licence under sub-rule (1) of rule 53;
- (iii) a change of name, under rule 53 (2), of member, agent or other representative of the company or a retainer; or
 - (iv) a grant of consent or permit/certificate or endorsement or any other document under these rules except as otherwise expressly provided.
- **58. Fee payable for copies and duplicates.**—Where a licence granted or renewed under these rules in lost or accidently destroyed, the authority empowered to grant such licence may grant a duplicate--
 - (a) where the original licence was granted without the payment of any fee on payment of a fee of Rs 50; and
 - (b) in any other case on payment of a fee of one rupee or of the fee with which the original licence was chargeable whichever is less.
- **59.** Fee payable on a petition for appeal made under Section 18 (1).—Every petition for appeal under Section 18 (1) shall be accompanied by a fee of--
 - (a) Rs. 100, if the fee for the licence in relation to which the appeal is preferred is Rs. 50 or more; and

- (b) Rs. 50 in any other case.
- **60.** Collection of fees.—All fees payable shall be paid in cash either in person or, at the option of the person concerned, by money order/postal order, at the time of application.
- **61. Dealers to maintain registers, etc. in certain cases.**—Where no licence is required for the manufacture, sale, import, export or transport of any category or description of arms or ammunition by or through a dealer, the dealer may be asked to register his name and address and places of business in such manner and at such place as the Central Government may prescribe and the dealer shall maintain such registers and furnish such information to the Central Government as it may require in respect of the arms or ammunition so manufactured, sold, imported, exported or transported.

62. Production of licences.—(1) Any person who--

- (a) holds a licence, granted or renewed or a pass, permit or certificate granted under these rules, or
- (b) is acting under colour of such licence, pass, permit or certificate, shall forthwith produce such licence, pass, permit or certificate upon demand by any Magistrate or any police officer of a rank not below that of an officer-in-charge of a police-station.
- (3) While granting or renewing a licence, no authority shall impose a condition inconsistent with sub-rule (1).
- (3) If a person who holds a licence in Form III changes his place of residence, permanently, or temporarily for more than thirty consecutive days and carries with him the weapon covered by the licence, to a place other than that indicated in Column (2) of the licence, he shall within thirty days of such change, send intimation about such change to the licensing authority of the place of his new residence as well as to the authority which granted the licence or last renewed it, as the case may be; and shall, on demand, forthwith produce the licence and the weapon to the first-mentioned authority for making necessary entry in the licence to indicate therein the particulars of the new residence of the licensee.
- (4) The licensee shall intimate within a period of thirty days in regard to change of residence to the licensing authority of the new place of his residence and produce his licence before the licensing authority of the new place for appropriate endorsement On such change of residence and after such endorsement on the licence, the said licence shall be deemed to have been transferred to the jurisdiction of the licensing authority and renewing authority of the new place of residence and such authority shall be the licensing authority and the renewing authority in relation to the said licence for purposes of the provisions of the Arms Act, 1959 and the Arms Rules, 1962.
- **63. Production of arms.**—The authority by whom any licence in Form II, Form III, Form IV, Form V or Form VI has been granted or renewed may, for the purpose of

satisfying itself that any arm covered by such licence are still in the possession of the licensee, at any time while the licence is in force, by order in writing require the licensee-

-

- (a) to produce the arms at such time and place for inspection of such officer as may be specified in the order; or
- (b) at the option of the licensee, to produce a certificate from--
 - (i) a Magistrate or the officer-in-charge of the nearest police station in whose jurisdiction the licensee resides or has his occupation, or
 - (ii) if he is a Government servant, a gazetted officer to whom he is subordinate,

to the effect that he has seen the arms in the possession of the licensee and that they correspond to the description given in the licence.

- **64. Savings.**—(1) The Indian Arms Rules, 1951, are hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken (including any exemption, exclusion or withdrawal made, fee imposed, levied, remitted or reduced or power conferred) or deemed to have been done or taken under the said rules, shall, so far as it is consistent with these rules, be deemed to have been done or taken under the corresponding provisions of these rules.

SCHEDULE I

(See rule 3)

Category	Arms	
1	2	_
I	(a) Prohibited arms as defined in Section 2 (1) (i) and such other arms as the Central Government, may, by notification in the Official Gazette, specify to be prohibited arms.	Prohibited ammuniti such other articles notification in the O ammunition.
	(b) Semi-automatic fire-arms, other than those included in categories 1 (c) and III (a), smooth bore guns having barrel of less than 29" in length.	Ammunition for arm
	(c) Blot action or semi-automatic rifles of ".303" or 7.62 mm. bore or any other bore which can chamber and fire service ammunition of .303" or 7.62 mm. calibre; muskets of .410" bore of any other bore which can fire .410" musket ammunition; pistols, revolvers or carbines of any bore which can chamber .380" or .455" rimmed cartridges or service 9	Ammunition for fire

	(d) Accessories for any fire-arms designed or adapted to diminish the noise or flash caused by the firing thereof.	Nil.
II	Machinery for manufacture or proof-testing of a fire-arm.	Machinery for manu
III	Fire-arms other than those in categories I, II and IV, namely:	Ammunition for fire II and IV, namely:
	(a) Revolvers and pistols.	Ammunition for fire
	(b) Breech-loading rifles other than .22 bore rifles mentioned in category III (c) below.	Ammunition for fire
	(c) 22 bore (low velocity) rifles using rimfire cartridges, breech-loading smooth-bore guns and air-rifles.	Ammunition for fire
	(d) Air-guns and muzzel-loading guns.	Ammunition for fire
IV	Curios and historical weapons, other than those excluded under Section 45 (c).	Curios and historical
V	Arms other than fire-arms: Sharp-edged and deadly weapons, namely-swords(including sword-stick), daggers, bayonets, spears (including lances and javelins; battle-axes, knives (including kirrpans and khukries) and other such weapons with blades longer than 9" or wider than 2" other than those designed for domestic, agricultural, scientific or industrial purpose, steel batton; "Zipo" and other such weapons called "life preserves"; machinery for making arms, other than category II; and any other arms which the Central Government may notify under Section 4.	Nil.
VI		VI (a) Articles c material; fuses and fr tubes other than bla
		VI (b) Ingredients as

Item No.	Purpose	Categories of arms/ ammunition as defined in Schedule I		Licensing Authority	Area for which authority licence can be granted
1	2	3	4	5	6 7
1.	Acquisition/ possession/ import and transport	I(a), II	Whole of India		Whole of Central e India or any Government e specified in the area. Ministry of Home Affairs.
2.	Acquisition/possession only	III(b), III(c), III(d), V, VI	District or any specified area.	District Magistrate.	Throughout District the District Magistrate or his area or jurisdiction or any specified part of his Jurisdiction.
	Acquisition/possession/ carrying and use for protection/sport/target practice/display		Whole of India		Whole of District e India or any Magistrate e specified part thereof.
		(B)I(d) III,V,VI	(i) District	District Magistrate	Throughout District the District Magistrate or his area of Jurisdiction or any specified part of his Jurisdiction.
			(ii) State	District Magistrate	Whole of District the State or Magistrate any specified part thereof.
			(iii) Whole of India	State Government	Whole of District India or any Magistrate specified part thereof.

Nepal. India in Nepal specified licensing part thereof authority or any other authority empowered to grant a licence of the description. (b) In case of persons residing in Ambassador of India or any Same as Bhutan. India in Bhutan. specified licensing part thereof. authority or any other authority empowered to grant a licence of the description. (c) In case of tourists as defined in section 10(1)(b) if the place of arrival of the tourists is (i) Jammu & Kashmir (i) State (i) India or No renewal Government or an any officer specially specified empowered by the part Government (ii) Any other place in India. (ii) Head of the (ii) India or No renewal Mission or Head of any

the Chancery in the specified

10(1)(b) to which tourist belongs, or

or any other officer

section

Magistrate

country under

District

specially

notified part thereof.

of India or any Same

as

(a) In case of persons residing in Ambassador

(c) III

1(c)	I, In case of retainers of exemptees	empowered by Central Government. Central Government in the Ministry of Home Affairs.	India or any State e specified Government
V, VI	•		
	(i) District	District Magistrate	Throughout District the District Magistrate or his area or jurisdiction or any specified part of his jurisdiction.
	(ii) State	District Magistrate	Whole of District the State or Magistrate any specified part thereof.
	(iii) Whole of India.	State Government	Whole of District India or any Magistrate specified part thereof.
4. Acquisition/possession III(b), and carrying for III(c), destruction of wild III(d) V. animals which do injury to human beings/ Cattles and for protection of crops and cattle.	District or any specified area.	or any officer specially empowered by the	te Throughout Same as the District licensing or his area authority. of nt jurisdiction or any specified part of his jurisdiction.
5. Carrying on Journey in All	(i) In Jammu & Kashmir.	(i) State Govt.	

or through any part of India. (ii) In other places (ii) District India or any No renewal Magistrate, Sub-specified Divisional part thereof. Magistrate specially empowered by the State Government. residing (iii) Ambassador of India or any No renewal (iii) In case of persons India in Nepal. specified Nepal. part thereof. 6. Temporary possession I(c), III, V. At place of arrival: by bona fide travellers visiting India. (i) In Jammu & Kashmir (i) State Govt. or India or any No renewal officer specified any part thereof. specially empowered by that Govt. (ii) Elsewhere in India. (ii) District India or any No renewal Magistrate or an specified officer specially part thereof. empowered by the State Govt. 7. Manufacture, (e)All (a) Throughout India. (a) Central Govt. in Within the conversion, shortening, Ministry of premises to the repair, test (other than Home Affairs. be specified proof test). sale. in the transfer, keeping for licence. transfer, (b) V, VI (b) Throughout India. District (b) Same as (b) conversion or test of Magistrate or licensing any arms and ammunition. other Officer authority. specially empowered in this

8. Conversion {except I (b), I(c) Throughout India. firearms) repair of test (other than proof test), transfer, sale, keeping

Central Govt. in the Within the State

Ministry of Home premises to Government.

Affairs. be specified

in the

behalf by the State Govt./Administrator of Union Territory.

15.	for sale, repair or	(a),I (b), I(c)	(a)	(a) At		licence.	No renewal
	or transfer.	I(d)	customs port in India		the Ministry	of	
					Home Affairs.		
g	Conversion (exc	$\begin{array}{ccc} \text{(b)} & \text{III}, \\ \text{cept } \underline{I(d)} & \text{III}, & V, \end{array}$, (b) (1 State	b) At any	` /	Pistrict Within	No renewal the State
7.	fire-arms) repair or t	IV,V,Vf,	customs port in India		State Govt. Magistrate in whose jurisdiction the por	premises rt	to Government.
	(other than proof-to	est),			lies.	be specif	fied
	transfer, sale, keeping (c)	Sulphur. (c) A	at ports of Kakinada,	Tuticorin (d	c) State Gov	vt. in	the No renewal
	for sale, repair or		and Cochin.	,	Tamilnadu, A		
10	or transfer. Conversion	of VI (b)	(i) in Jammu & Kashmi	r	Pradesh or Ker State Govt.		the State
10.	ingredient	of v1(b)	(1) III Jannina & Kasinin	1	State Govt.		to Government.
	ammunition in	to				be specif	fied
	explosives/or transfe	er.				in	the
			(!) !n -411		District Mass	licence.	41. a. C
16.	Import by land or river. (a), 1 (b),		(ii) in other places.		District Mag or any	sistrate Within	the Same as to licensing
		I (c),			specially		ied authority.
		I(d),				by the in	the
		$\overset{\text{(b)}}{V},\overset{\text{III,}}{VI}$) in Jammu and Kashmir.		State Govt. (b) (i) State Govt.	licence.	No renewal
11.	Sale, transfer, or (other than proof-to	test 1 (b)	and Throughout India		State Govt.	Within	the State
	and keeping for s	, , ,	(ii) At other places.		(ii)	be specif	to Government.
1.7	repair or test	or	.		Magistrate.	in	the
17.	Export by sea or air foreign territ		From any customs port port in a Foreign territor		(a) Central Govi the Ministry	licence.	No renewal.
12.	Sale, transfer, or	test I(d), III, V	State State	ıy.	State Govt.	Within	the State
	(other than proof-test)	1-			any	officer	to Government.
	and keeping for countries. transfer or test.	sale,			specially empowered b	be specifie	the
	dansier of test.				Central Gov		шс
13.	Silo, mander, or	neer $\mathbf{B}(c)$,	Sua		Ministry of	Home	the Sanse as
	(other than proof-test) III(d), V,VI				Affairs .	specially premises	to licensing
	and keeping for stransfer or test.	sale,			empowered State Governm	• •	fied authority.
	transier of test.				State Governin	licence	шс
14.	Keeping for S	Safe All	State		State Govt. or		the Same as
- ••	custody.	- - 				cially premises	to licensing
					empowered		fied authority.
					State Governm	ient. in	the

licence

	(b), III (III(c), III(d), IV, V, VI.	(b), From any customs port in India to port in a foreign territory.	3 Govt, of the State in which the port is situated.	
	(c), III(B) III(c), III(d), IV, V, VI.	, From any customs port in India to a port in the Commonwealth.	District Magistrate.	 No renewal.
18. Export by land or river.	(a) All	To any place outside India	Central Govt. in the Ministry of Home Affairs or any officer specially empowered by the Central Govt. in Ministry of Home Affairs.	 No renewal.
	(b) III, V,	Sikkim	Commissioner	 Renewal
	paper cap for to	e , nd	Representative of India in Bhutan	 No renewal.
	pistol. (c) All	To Nepal	*Ambassador of India In Nepal.	 No renewal.

19. Export and re-importing import, transport and re-export.		I (a) Between one another.	port of	India	to (a) Central Govt. in the Ministry of Home Affairs.	No renewal.
		(b) Between one another.	port of	India	to (b) Central Govt. in the Ministry of Home Affairs, or an officer specially empowered for the purpose by the Central Govt in the Ministry of Home Affairs.	No renewal.
		, (c) Between one another.	port of	India to	(c) District Magistrate	 No renewal
	(d), III, IV, V, VI,	(d) From any place (i)	e in Nepal	l.	(d) Ambassador of India in Nepal,	 No renewal
20. Transport.	I(b), I(c), I(d), III, IV, V, VI	(ii) (i) In Jammu & Ka	shmir ,		(i) State Govt.	 No renewal
		(iii) (iii) (iii) In other places			(ii) District/ Magistrate	 No renewal
21. rt into, possession and port out of India by His sty the King of Nepa onnel accompanying his Brothers, the Prime ster of Nepal and Nepal .'s forces and Police.	d All	Nepal			*Ambassador of India in Nepal.	 No renewal
22. Import into possession (without use for th		-	-		District Magistrate or an officer	No renewal

specially

duration of his journey V.

in transport across and
export out of India by
bona-fide travellers of
their personal arms and
ammunition passing
through India.
_

23. Acquiring, possessing III, IV, during the course on V,(Countryhis stay in (but not use) made and carrying in, and weapons export out of India by only bona-fide tourist.

empowered by the Control Govt. in the Ministry of Home Affairs or in the case of persons residing in Nepal by the Ambassador of India in Nepal.

District Magistrate or an officer specially empowered by the State Govt.

Same licensing authority

as

Note.—

Parts and accessories of any arms or ammunition and charges for fire-arms and accessories for charges belong to the same category as the arms or ammunition.

SCHEDULE-II

(See rule-4)

Licensing authorities etc.

SCHEDULE III

FORM I

Licence for--

- (a) acquisition, possession/import and transport of fire-arms or ammunition of categories $I\left(a\right)$ and II, and
- (b) import of fire-arms and ammunition of categories I (b), I (c), I{d).

Name,	Number	Description	Number of	Columns to be filled in case of	Period	Use
description	of pack-	with	articles	import / transport	for	to

and residence of licensee, and agent (if any)	ages	specification of calibre of artillery or other articles		Place of despatch and route	Place of des- tinati on	Name, des- cription and residenc e of consign ee	which the licenc e is valid	whi h th artic es are t be put
1	2	3	4	5	6	7	8	9
			From To					
Theof	19		Dated on which	a copy is sent to –				
			(1) The District	t Magistrate of	Distric	et.		
			(2) The Gove	ernment of the S	tate of	Jammu a	nd	
			Kashmir.					
	The.	of	19				(Signa	ature)

Secretary Joint Secretary to the Government of India, Ministry of Home Affairs.

(SEAL)

FORM OF RENEWAL OF THE LICENCE						
Date and year of renewal	Date on which renewed licence expires	2 (Name (in capital/Signature any designation of				
		renewing authority]				

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. It covers only the arms or ammunition specified in Columns 2, 3 and 4 and for the purposes shown in Column 9.

- 3. In case of import of transport--
 - (a) an account of the contents of each package shall be legibly written thereon;
 - (b) bulk shall not be broken before the articles reach the place of destination:
 - (c) the articles shall be delivered only to a person lawfully entitled to receive them.
- 4. In cases of transport by rail, each package shall be marked with the words "Fire-arms, Category I" or "Fire-arms, Category II", as the case may be, in such manner as to be readily recognizable by the railway authorities.
- 5. In the case of possession, the licensee shall--
 - (a) on demand by an authorized officer produce the arms possessed under this licence:
 - (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them;
 - (c) forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by this licence; and
 - (d) give prior intimation to the licensing authority concerned of his intention to break up or dispose of any fire-arms or ammunition or any part thereof (otherwise than as mentioned in the note below); failing which proof of the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.
- 6. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence, whether the weapon for which it has been granted, is still in the possession of the licensee, and may require the production of the weapon for the purpose of such an enquiry.

Note. Licensees are warned that in case the sell or transfer any arms or ammunition covered by the licences possessed by them to any person they shall forthwith inform in writing the District Magistrate having jurisdiction or the officer -in-charge of the nearest pokice-station, of such sale or transfer together with the particulars of the fire-arms and ammunition and the person to whom they have been sold or transferred (section 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a tem which may extend to six months or with fine, which may extend to Rs. 500. or with both [section 25(3) of the Act]

FORM II Licence for acquisition and possession of arms or ammunition of categories III (b). III (c), III (d), V or VI

Name,	Number	r Ammunition		Place (with	Period for			
description and residence of licensee and agent (if any)	and description of arms	description	Quantity	description) where articles are to be kept	which the licence Is valid			
1	2	3	4	5	6			
The								
Date and year renewal		n which renevence expires		Signature and designation of ewing authority	(SEAL)			

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. It covers only the arms or ammunitions specified in Columns 2, 3 and 4 so long as they are kept in the place described in Column 5, but does not authorize the licensee--
 - (i) to carry arms,
 - (ii) to keep Government arms or ammunition,

Explanation.--For the purposes of this condition—

- (a) (a) "Government arms" means a fire-arms or other weapon which is the property of Government; and
- (b) (b) "Government ammunition" means ammunition manufactured in any Government factory as prepared for and supplied to Government other than such ammunition as may be released by Government for civilian use.
 - 3. Condition 2 (ii) may be cancelled by the authority granting that licence if empowered to do so by the Central Government, and an endorsement added showing the Government arms or ammunition which the licensee is authorized to possess.

4. The licensor, shall--

- (a) on demand by an authorized officer produce the arms possessed under this licence:
- (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them;
- (c) forthwith give information at the nearest police-station of the loss or theft of any arms or ammunition covered by this licence; and
- (d) give prior intimation to the licensing authority concerned of his intention to break up or dispose of any fire-arms or ammunition or any part thereof (otherwise than as mentioned in note below); failing which proof of the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.
- 5. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence, whether the weapons for which it has been granted is still in the possession of the licensee, and may require the production of the weapon for the purpose of such an enquiry.
- 6. Where a licence in this form is granted for the possession of potassium chlorate by an educational institution, the following further conditions shall apply:
 - (a) The quantity of chlorate stored should be the minimum required for laboratory purposes as certified by the head of the institution to the licensing authority.
 - (b) The stock of chlorate should be kept in a well-made cup-board or almirah under lock and key under the control and supervision of a responsible member of the staff and The place where the chemicals are kept should be adequately secured.
 - (c) Accounts of issues and balances of chlorate possessed should be kept and checked with the actual stock at frequent intervals by a responsible

member of the stall. The account-book should be available for inspection on demand by any Magistrate or any police officer of a rank not below that of Inspector.

7. Chlorates shall be kept in a building constructed of uninflammable materials only and separated from any dwelling-house, other building, highway, street, public thorough fare or public place by a distance not less than 10 feet:

Provided that where the total quantity stored does not exceed 100 kg. chlorates may be kept exclusively in a closed and secured receptacle placed in a building used for the keeping of other articles not being of an explosive or highly inflammable nature.

8. Sulphur shall not be kept in the same room with saltpetre in the premises specified in Column 5:

Provided that where the quantity of each does not exceed 100 kgs. sulphur and saltpetre can be kept in separate closed receptacles in the same room.

- 9. No person shall smoke and no open fires shall be allowed at any time in the premises in Column 5, or in the vicinity of the receptacles mentioned in provisos to conditions 7 and 8.
- 10. Where any building used for storage of such materials is fitted with electric lighting or power, the licensee shall get these installations tested at least once a year or once during the currency of the licence by an electrical Inspector appointed under the Indian Electricity Act, 1910, for if these installations are in Sikkim by an authority notified in this behalf by the State Government of Sikkim, to ensure that there is no danger of fire or sparking.
- 11. Any accident, fire or explosion occurring within the premises specified in Column 5 which is attended with loss of human life or serious injury to person or property shall be reported at once by the licensee to the officer-in-charge of the nearest police station having jurisdiction over the premises as well as to the Inspector of Explosives of the circle concerned.

Note.

Licensees are warned that in case they sell or transfer any arms or ammunition covered by the licences possessed by them to any person they shall forthwith inform in weiting the District Magistrate having jurisdiction orthe officer-incharge of the nearest police-station of such sale or transfer together with the particulars of the fire-arms and ammunition and the person to whom they have been sold or transferred (section 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months or with fine, which may extend to Rs. 500, or with both, section 25(3) of the Act.

FORM III

Licence for the acquisition, possession and carrying of arms or ammunition for sport/ protection/display*

The fees payable in respect of the Initial grant and each subsequent year of grant or renewal of licence in this form shall be at the rates as shown against Sl. No. 3 under Schedule IV.

I. The fees payable in respect of the initial grant and each subsequent year of grant or renewal of licences in this Form shall be at the rates as shown against Sl. No. under Schedule IV.

II The reduced fees for renewal will ordinarily be available only if application for renewal is made within one month after the date of expiry of the licence and if application is not made within that period, the licensing authority may, in his discretion, levy-

- (a) Full fee as for initial grant of the licence; and
- (b) if he is satisfied that the delay is not Justifiable, or excusable, nor serious enough to warrant revocation of the licence or prosecution of the licensees, a late fee not exceeding the amount of the licence fee if fee is charged, or Rs. 100 in other cases, unless he considers it is not necessary to renew the licence.

III Where a licence in this form is granted or renewed for a period exceeding one year, the fee shall be calculated at the rates prescribed against Sl. No. 3 under Schedule IV, fractions of a year being reckoned as one whole year for the purpose :

- (i) Provided that the fee shall be-
 - (a) the actual rates prescribed against Sl. No. 3 under Schedule IV for initial grant in respect of the first year; and
 - (b) the annual rate prescribed against Sl. No. 3 under Schedule IV for renewal in respect of each year or part thereof beyond the first year.

residence cription	-	possess	(parent
of	of each kind of	Quantify and des-	name)and address of retainer (if

licensee	Brief description of each weapon with details, e.g. identification marks, register number, etc.	to be possessed at any one time	purchaseable during the year	any) covered by the licence
1 2	3	4	5	6

Arms or retainer is	ammunition that entitled to possess	which the	Date on which	Date on which the licence or the arms or
Arms	Ammunition	licence is valid	licence expires	both shall be produced for inspection before licensing authority under rule 52 (2)
7	8	9	10	11

The	of	19		
			Name	in
capital/Sig	nature of licensing	authority		
			Designation.	
•••••				
			Place	
•••••				
Or				
	(SEA	L)	Signature o	of the
officer spe	cially empowered	to sign the		
			licence under R	ule 4
			Designation.	



The inappropriate term(s) should be deleted. The word "Tourist" shall be stamped across a licence issued under Entry 3© of Schedule II.

Provided that where a licence is granted in Form III, IV, V or VI for the possession of arms to be acquired by the licensee subsequent to the grant of the licence, the authority granting the licence shall at the time of granting the same, direct that within a period specified by him in this behalf which he may from time to time extend, the arms covered by the licence shall be acquired and that the licence or the arms or both shall be produced for his Inspection, and if within the period so specified or extended the licensee fails to acquire the arms and to produce the licence or the arms, as the case may be, the licence shall cease to be in force.

FORM OF RENEWAL OF THE LICENCE

Date and year of renewal	Date on which renewed licence expires	Name (in Capitals) Signature and designation of renewing authority	Signature and designation of the Officer specially empowered to sign the licence under Rule	SEAL

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959, and of the Arms Rules, 1962.
- 2. It covers only the person named, and the arms or ammunition described therein and such retainers (if any) as may be entered in Column 6:

Provided that if the licensee is a recognized shikar agent in possession of certificate to that effect from the Central Government he shall be able to lend his weapons covered by his licence for use by any foreign tourist accompanying him and in possession of a shooting licence under the Local Games Rules, valid for the area where shooting by the latter is intended:

Provided further that the licensee shall be able to lend his weapon temporarily for a period not exceeding a fortnight for the purpose of sport only to a person lawfully entitled to possess such type of weapon and subject to the conditions that--

- (a) the weapon is used by the borrower in the presence of the licence-holder or under his written authority, which shall show the number and other identification marks of the weapon and the period for which it is lent:
- (b) in the event of the weapon being misused by, or stolen or lost due to the gross negligence of, the borrower, the licence thereof shall be liable to be revoked; and
- (c) the borrower shall, on demand, produce proof of such lending.
- 3. If the licensee is a *bona fide* foreign tourist, the word "**TOURIST**" shall be stamped on his license by the licensing authority.
- 4. This licence is valid to the extent specified in Column 9 subject, in the case of a licence having effect in any area outside the State in which it is granted or renewed, to any restrictions which may be imposed in such area by any general or special order of the Central Government.
- 5. The licensee or any retainer acting under this licence shall not carry any arms covered thereby otherwise than in good faith for the purpose of sport/protection/display; and, save where he is specially authorized in this behalf by the District Magistrate concerned, he shall not take any such arms to a fair, religious procession or other public assemblage or within the campus or precincts of any educational institution.
- 6. The licensee, at the time of purchasing any arms or ammunition shall cause the following particulars to be endorsed upon his licence under the vendor's signature, namely:
 - (a) the name, description and residence of the person who takes delivery of the articles purchased;
 - (b) the nature and quantity of the articles purchased; and
 - (c) the date of purchase;

and if the arms or ammunition are purchased from any person other than a licensed dealer, shall also cause the particulars specified in Clauses (b) and (c) to be furnished in writing to the authority who granted this licence within such period as may be prescribed for this purpose by such authority. No purchase of ammunition shall, however, be permitted except on a written certificate from the licensee certifying that with the amount proposed to be purchased, the total quantity of ammunition in his possession will not exceed the maximum which he is entitled to possess at any one time, or his total allowance for the year.

- 7. He shall not purchase ammunition of any kind in excess of the maximum which may from time to time be fixed by the Central Government. Such maximum may be prescribed both for the amount purchasable in a calendar year and for the amount that may be possessed at any one time. If, however, a licensee exhausts the total quantity of ammunition purchasable in a year earlier than the close of the year, he may for good and sufficient reasons be given a temporary increase in the total quantity purchasable at the discretion of the licensing authority.
- 8. He shall not possess Government arms and ammunition.

Explanation- For the purpose of this condition:-

- (a) (a) "Government arm" means a firearm or other weapon which is the property of the Government; and
- (b) (b) "Government ammunition" ammunition manufactured in any Government factory, or prepared for and supplied to Government, other than such ammunition as may be released by Government for civilian use.

9. The licensee shall--

- (a) on demand by an authorized officer produce the arms possessed under this licence;
- (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them;
- (c) forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by this licence; and
- (d) give prior intimation to the licensing authority concerned of his intention to break up or dispose of any fire-arms or ammunition or any part thereof (otherwise than as mentioned in note below); failing which, proof of the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.

- 10. Condition 8 may be cancelled by the authority granting the licence if empowered to do so by the Central Government, and an endorsement added showing the Government arms or ammunition which the licensee is authorized to possess.
- 11. Where the licence is granted for the purposes of sport, the licensee or any retainer or any foreign tourist or other person referred to in the proviso to condition 2 or any other person using the weapon under the licence shall observe such close season as may be prescribed by the State Government concerned in respect of the game birds and animals.
- 12. (a) The licensee may, at his option, apply to the nearest licensing authority having jurisdiction for renewal of the licence as and when it becomes necessary.
 - (b) If a person who holds a licence in Form III changes his place of residence, permanently or temporarily for more than thirty consecutive days, and carries with him the weapon covered by the licence to a place other than that indicated in Column (2) of the licence, he shall, [within thirty days of such change], send intimation about such change to the licensing authority of the place of his new residence as well as to the authority which granted the licence or last renewed it, as the case may be, and shall, on demand, forthwith produce the licence and the weapon to the first-mentioned authority for making necessary entry in the licence to indicate therein the particulars of the new residence of the licensee.
- 13. Without prejudice to the voidance of this licence for breach of any of the foregoing conditions, it shall be void if--
 - (a) the licensee dies, or
 - (b) any weapon covered thereby—
 - (i) is sold, or transferred, or
 - (ii) is attached in execution of a decree:

Provided that where a weapon is sold or transferred, the licensing authority may permit the holder of the licence to acquire a fresh weapon of the same description within such period as may be specified by him in this behalf and subject to--

- (a) the production of the weapon so acquired or the licence or both before the aforesaid licensing authority for inspection as required under sub-rule (2) of rule 52,and
- (b) the payment of the prescribed licence fee in respect of the weapon so acquired.

14. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence whether the weapon or weapons for which it has been granted is or are still in the possession of the licensee and to require its or their production for the purposes of such enquiry.

Note 1. Any breach of the conditions of this licence is punishable with imprisonment for a term which may extend to six months or with fine which may extend to Rs. 2000 or with both (Section 30 of the Act).

Note 2. Licensees are warned that in case they sell or transfer any arms or ammunition covered by the licences possessed by them to any person, they shall forthwith inform in writing the District Magistrate having jurisdiction or the office-in-charge of the nearest police station, of such sale or transfer, together with the particulars of the firearms and/ammunition and the person to whom they have been sold or transferred (Section 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine which may extend to Rs.500, or with both [Section 25(3) of the Act].

FORM III-A

License for possession and carrying by a retainer of arms or ammunition for the purpose of sport/protection/display

Sec. No. of licen	Name, descript ion and residenc	Name and reside nce of	Nam e and resi- denc	that license	mmunition e is entitled and carry	Area of validity of licence,	Date on which licence expires
ce		license e	e of paren t of licen see	Brief descrip- tion of each weapon with details, e.g. identificat ion marks, register No. etc.	Quantity and descriptio nof each kind of ammu- nition	i.e. through out India, State or district	or the date on which the person specified In Column 2) ceases to be exempte d under Section 41. (Whiche ver is earlier)

1	2	3	4	5	6		7	8
					Name licens		capital/S	ignature of Authority
The			of.	(SEAL)	Desig	natio	 1	
19.					Place.	••••••		
					Or	••••••	••••	
					_	ılly er	of the npowered er rule 4	e officer to sign the
					Desig			
					Place.	••••••		
	F	ORM OF R	ENE	EWAL OF T	THE LI	CEN	CE	••••
	d year of newal	Date on which renewed licence expires	an	Name (in apital)/Signa ad designation he renewing authority	on of	ar desig on o off spec emped to s th lice und	f the icer ially ower sign	Seal
	1	2		3		4		5

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959, and of the Arms Rules, 1962.
- 2. It covers only the person named in Column 3 of this licence and the arms or ammunition described in Colums 5 and 6.

- 3. This licence is valid to the extent specified in Column 7, subject in the case of a licence having effect in an area outside the State in which it is granted, or renewed, to any restrictions which may be imposed in such area by any general or special order of the Central Government
- 3-A. A Licensee having an arms licence valid through India, who carries the licensed weapon or weapons to any place outside the State where he normally resides, shall, within 48 hours of his arrival at such place, intimate in writing to the officer in charge of the police station or the Superintendent of Police having jurisdiction over that place the fact of his arrival at that place and the particulars of any such weapon.
- 4. This licence shall only be granted to a person nominated in that behalf and certified to be his own retainer by a person exempted under Section 41 of the Act, and it shall only be granted in respect of the arms or ammunition specified in this behalf by, and being the property of, such exempted person.
- 5. The grant/renewal of his licence is subject to the condition that it shall expire on the date on which the person specified in Column 2 of this licence ceases to be exempted under Section 41 of the Act where such date is earlier than the date on which it would otherwise expire in the normal course.
- 6. The licensee shall not carry any arms covered by this licence otherwise than in good faith for the purpose of sport/protection/display; and save where he is specially authorized in this behalf by the District Magistrate concerned, he shall not take any such arms to a fair, religious procession or other public assemblage or within the campus or precincts of any educational institution.
- 7. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence, whether the weapon for which it has been granted is still in the possession of the licensee and to require its production for the purposes of such enquiry.

FORM III-B

PERMIT

Shrivillage/town			t
companyorders, issued by me as a represammunition covered by the sa	s hereby appoir entitling him to esentative of the	nted to be an possess, carry	armed retainer of the and use, for all lawful
Arms	A	mmunition	

Shrimust carry this permit with him when carrying the arms or ammunition; he shall not carry the arms or ammunition to an area not covered by the licence.
Signature Holder of licence
Designation No
and full address Valid for the period
of the Company
Signature or thumb-impression and
identification marks of the retainer.

FORM IV

Licence for the acquisition/possession and carrying of arms or ammunition for destruction of wild animals which do injury to human beings or cattle

	Arms an	ıd ammur	nition					
ion and residen	each weapon	descrip each k ammu	fy and otion or ind of nition Maxim um purcha se-able during the year	or area for which the licence is	the wild beasts which are permitted	od for whic h the licen ce is	and residen ce of Magistr ate to whom licence and weapon must be shown betwee	or the arms or both shall be

							n the 15 th Novem ber, and 31 st Decem	
1	2	3	4	5	6	7	8	9
The	of	19		(Seal)			(Signatu censing au Designati	thority. ion.

Provided that where a licence is granted in Form III, Form IV, Form V, or Form VI for the possession of arms to be acquired by the licensee subsequent to the grant of the licence, the authority granting the licence shall at the time of granting the same direct that within a period specified by him In this behalf, which he may from time to time extend, the arm covered by the licence shall be acquired and that the licence or the arms or both shall be produced for his Inspection and if within the period so specified or extended the licensee fails to acquire the arms and to produce the licence or the arms or both, as the case may be, the licence shall cease so to be in force on the expiry of such period.

FORM OF RENEWAL OF THE LICENCE

Date and year of renewal	Date on which renewed licence expires	Signature, and desig- nation of renewing authority	Seal
1	2	3	4

CONDITIONS

1. This licence is granted subject to all the provisions of the Arms Act, 1959, and of the Arms Rules, 1962.

- 2. Once every year, between the 15th November and the 3lst December, the licensee shall produce this licensee and every weapon covered thereby before the Magistrate referred to in Column 8.
- 3. 3. He shall not keep Government arms or ammunition.

Explanation – For the purposes of this condition-

- (a) (a) "Government arm" means a fire-arm or other weapon which is property of the Government; and
- (b) (b) "Government ammunition" means ammunition manufactured in any Government, other than such ammunition as may be released by Government for civilian use.
- 4. He shall not carry any arms covered by this licence otherwise than in good faith for the destruction of wild animals which do injury to human beings or cattle, nor shall he take any such arms to fair, religious procession or other public assemblage or to any considerable distance beyond the place or area entered in Column 5.

Provided that save where he is specially authorised in this behalf by the District Magistrate concerned the licensee shall not carry any arms covered by the licence within the campus or precincts of any educational institution.

- 5. Condition 3 may be cancelled by the authority granting the licence if empowered to do so by the Central Government and an endorsement added showing the Government arms or ammunition which the licensee is entitled to possess.
- 6. He shall not purchase or possess ammunition of any kind in excess of the maximum allowed under Columns 3 and 4 of the licence or of the maxima which may from time to time be fixed by the Central Government for the amount purchasable in a year and for the amount that may be possessed at any one time.
- 7. At the time of purchasing any arms or ammunition he shall cause the following particulars to be endorsed upon his licence under the vendor's signature, namely:
 - (a) the name, description and residence of the person who takes delivery of the articles purchased;
 - (b) the nature and quantity of the articles purchased; and
 - (c) the date of purchase;

and if the arms are purchased from any person other than a licensed dealer he shall also cause the particulars specified in Clauses (b) and (c) to be furnished, in writing, to the authority who granted this licence within such period as may be

prescribed for this purpose by such authority. No purchase of ammunition shall, however, be permitted except on a written certificate from the licensee certifying that with the amount proposed to be purchased the total quantity of ammunition in his possession will not exceed the maximum, which he is entitled to possess at any one time, or his total allowance for the year.

- 8. Without prejudice to the voidance of this licence for breach of any of the following conditions, it shall be void if--
 - (a) the licensee dies, or
 - (b) any weapon covered thereby—
 - (i) is sold or transferred, or
 - (ii) is attached in execution of a decree:

Provided that where a weapon is sold or transferred, the licensing authority may permit the holder of the licence to acquire a fresh weapon of the same description within such period as may be specified by him in his behalf and subject to--

- (a) the production of the weapon so acquired or the licence or both before the aforesaid licensing authority for inspection as required under sub-rule (2) of rule 52, and
- (b) the payment of the prescribed licence fee in respect of the weapon so acquired.
- 9. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence whether any weapon for which it has been granted is Still in the possession of the licensee and to require the production of the weapon for the purposes of such enquiry.

10. The licensee shall--

- (a) on demand by the licensing authority or an authorized officer produce the weapons covered by this licence;
- (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them;
- (c) forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by this licence; and
- (d) give prior intimation to the licensing authority concerned of his intention so break up or dispose of any arms or ammunition or any part thereof (otherwise than as mentioned)in note below failing which proof of

the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.

Notes.—(1) Any breach of the conditions of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend to Rs. 500, or with both (Section 30 of the Act).

(2) Licensees are warned that in case they sell or transfer any arms or ammunition covered by the licences possessed by them to any person they shall forthwith inform in writing to the District Magistrate having jurisdiction or the officer-in-charge of the nearest police station, of such sale or transfer, together with the particulars of the fire-arms or ammunition and the person to whom they have been sold or transferred (Section 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine which may extend to Rs. 500, or with both [Section 25 (3) of the Act

FORM V

Licence for the acquisition/possession and carrying of arms or ammunition for the protection of crops or cattle

Name,	Name	Arms a	nd ammu	Place Peri	Date on	
descript ion and residen	Name and description of any membe r of the license e's family or servant employ ed to watch crops, or cattle, residin	Arms and Brief description neach weapon with details, e.g.Regist ered number and other indentific ation marks.	Quan descripti kir	nition tity and on of each od of unition Maximu m purchase -able during the year	Place Peri s or od areas for withi whic n h the whic licen h the ce is licen valid ce is valid	Date on which the licence or the arms or both shall be produce d for inspecti on before the licensin g authorit y under rule
	g with him, by whom the arms or					52(2).

	ammun						
	ition						
	covere						
	d by						
	this						
	licence						
	may						
	also be						
	used						
1	2	3	4	5	6	7	8
The		of	(SEAL	(Signatu			
		.19)	re)			
				Licensin			
				g			
				authority			
				Designat			
				ion.			
				Place.			
				i iacc.			

Provided that where the licence is granted In Form III, Form IV, Form V or Form VI for the possession of arms to be acquired by the licensee subsequent to the grant of the licence, the authority granting the licence shall at the time, of granting the same direct that within a period specified by him in this behalf, which may be extended from time to time, the arms covered by the licence shall be acquired and that the licence or the arms or both shall be produced for inspection, and if within the period so specified or extended mat licensee fails to acquire the arms and to produce the licence or the arms or both, as the case may be, the licence shall cease to be in force.

FORM OF RENEWAL OF LICENCE

Date and year of	Date on which renewal of licence	Signature	SEA
renewal	expires	and	L
		designation	
		of renewing	
		authority	

CONDITIONS

- 1. 1. This licensee is granted subject to -
- (a) (a) all the provisions of the Arms Act, 1959, and of the Arms Rules, 1962 and

- (b) (b) the provisions of sections 11 and 39 of the Wild Life (Protection) Act, 1972, or other relevant sections, as the case may be, in respect of the States and Union Territory where the said Act is applicable.
- 2. The licensee shall not carry any arms covered by this licence otherwise than in good faith for the destruction of wild animals which do injury to crops or cattle, nor shall he take any such arms to a fair, religious procession or other public assemblage or to any considerable distance beyond the place or area entered in Column 6:

Provided that save where he is specially authorised in this behalf by the District Magistrate concerned the licensee shall not carry any arms covered by the licence within the campus or precincts of any educational institution.

3. He shall not lend any arms or ammunition covered by this licence to any person, other than a member of his family or servant who may be employed by the licensee to protect the crops or cattle situated in the area specified in the licence and who is mentioned in Column 2 of the licence.

4. The licensee shall--

- (a) on demand by an authorized officer, produce the weapons covered by this licence:
- (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess then;
- (c) forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by his licence; and
- (d) give prior intimation to the licensing authority concerned of his intention to break up or dispose of any arms or ammunition or any part thereof otherwise than as mentioned in (b) above; failing which proof of the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.
- 5. 5. He shall not keep Government arms or ammunition.

Explanation.- For the purpose of this condition-

- (a) "Government arms" means a fire-arm or other weapon which is the property of the Government; and
- (b)"Government ammunition" means ammunition manufactured in any Government factory, or prepared for and supplied to Government other than such ammunition as may be released by Government for civilian use.

- 6. Condition 5 may be cancelled by the authority granting the licence if empowered to do so by the Central Government, and an endorsement added showing the Government arms and ammunition which the licensee is entitled to possess.
- 7. He shall not purchase or possess ammunition of any kind in excess of the maximum allowed under Columns 3 and 4 of the licence or of the maximum which may from time to time be fixed by the Central Government for the amount purchasable in a year and for the amount that may be possessed at any one time.
- 8. At the time of purchasing any arms or ammunition he shall cause the following particulars to be endorsed upon his licence under the vendor's signature, namely:
 - (a) the name, description and residence of the person who takes delivery of the articles purchased,
 - (b) the nature and quantity of the articles purchased; and
 - (c) (c) the date of purchase;

and if the arms are purchased from any person other than a licensed dealer, he shall also cause the particulars specified in Clauses (b) and (c) to be furnished in writing to the authority who granted this licence within such period as may be prescribed for this purpose by such authority. No purchase of ammunition shall, however, be permitted except on a written certificate from the licensee certifying that with the amount proposed to be purchased the total quantity of ammunition in his possession will not exceed the maximum which he is entitled to possess at any one time, or his total allowance for the year.

- 9. Without prejudice to the voidance of this licence for breach of any of the foregoing conditions, it shall be void if,--
 - (a) the licensee dies, or
 - (b) any weapon covered thereby—
 - (i) is sold or transferred, or
 - (ii) is attached in execution of a decree:

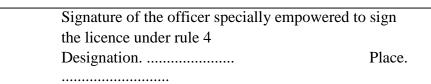
Provided that where a weapon is sold or transferred, the licensing authority may permit the holder of the licence to acquire a fresh weapon of the same description within such period as may be specified by him in this behalf and subject to--

(a) the production of the weapon so acquired or the licence or both before the aforesaid licensing authority for inspection as acquired under subrule (2) of rule 52, and

- (b) the payment of the prescribed licence fee in respect of the weapon so acquired.
- 10. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence whether any weapon for which it has been granted is still in the possession of the licensee and to require the production of the weapon for the purposes of such enquiry.
- 11. Where, after the end of any harvest season, the State Government considers it expedient that for the protection of wild life in any area, any fire-arm or ammunition licensed in this form should be deposited in a police station or with a licensed dealer, it may, by order, require any licensee to so deposit such fire-arm or ammunition for such period as the arms are not required for protection of crops or cattle and as may be specified therein, thereupon the licensee shall be bound to comply with such order.

Note1. Any breach of the condition of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend to Rs. 500,. or with both (section 30 of the Act.)

Sl. No. of	Name, description and	Arms and am licensee is enti	nmunition that Place Date on itled to possess within which the			Date on which licence or the
licence	location of mess, club or association	Maximum to be possessed at any one time	Maximum purchasable during the year	which the licence is valid	licence expires	arms or both shall be produced for Ins- pection before the licensing authority under rule 52 (2)
1	2	3	4	5	6	7
The	19.	of	Name in (capital Designation (SEAL)		of licensing	authority



Note.2 Licensees are warned that in case they sell or transfer any arms or ammunition covered by the licences possessed by them to any person, they shall forthwith inform in writing the District Magistrate having jurisdiction or the officer-in-charge of the nearest police station, of such sale or transfer, together with the particulars of the fire-arms and ammunition and the person to whom they have been sold or transferred (Section 15 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine which may extend to Rs. 500, or with both Section 25 (3) of the Act.

FORM VI

Licence for acquisition/possession and use, for the purpose of target practice of fire-arms or ammunition

Provided that where the licence is granted in Form III, Form IV, Form V or Form VI for the possession of arms to be acquired by the licensee subsequent to the grant of the licence, the authority granting the licence shall at the time of granting the same direct that within a period specified by him in this behalf, which may be extended from time to time, the arms covered by the licence shall be acquired and that the licence or the arms or both shall be produced for his Inspection, and if within the period so specified or extended the licensee fails to acquire the arms and to produce the licence or the arms or both, as the case may be, the licence shall cease to be in force.

FORM OF RENEWAL OF THE LICENCE							
Date and year of renewal	Date on which renewed licence expires	Name (in capital)/ Signature and designation of renewing authority	Signature and designation of the officer specially empowered to sign the licence under Rule 4	Seal			
1	2	3	4	5			

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. It covers only the mess, club or association named and the arms and ammunition described therein.
- 2-A. Save where he is specially authorised in this behalf by the District Magistrate concerned, the licensee shall not carry any arms covered by the licensee within the campus or precincts of any educational institution.
- 3. The licensee shall, at the time of purchasing any arms or ammunition, cause the following particulars to be endorsed upon licence under the vendor's signature, namely:
 - (a) the name, description and residence of the person, who takes delivery of the articles purchased on behalf of this mess, club or association;
 - (b) the nature and quantity of articles purchased; and
 - (c) the date of purchase;

and if the fire-arms or ammunition are purchased from any person other than a licensed dealer, shall also cause the particulars specified in Clauses (b) and (c) to be furnished, in writing to the authority who granted this licence within such period as may be prescribed by that authority for this purpose. No purchase or ammunition shall, however, be permitted except on a written certificate from the licensee certifying that with the amount proposed to be purchased the total quantity of ammunition in his possession will not exceed the maximum which he is entitled to possess at any one time, or his total allowance for the year.

- 4. The mess, club or association shall not purchase or possess ammunition in excess of the quantities allowed under Columns 2 and 4 of the licence or the maximum which may from time to time be fixed by the Central Government for the amount purchasable in a year and for the amount that may be possessed at any one time.
- 5. The mess, club or association shall--
- (a) on demand by an authorised officer produce the weapons covered by this licence;
 - (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them;
 - (c) forthwith give information at the nearest police-station of the loss or theft of any arms or ammunition covered by this licence; and

- (d) give prior intimation to the licensing authority concerned of its intention to break up or dispose of any arms or ammunition or any part thereof (otherwise than as mentioned in note below); failing which proof of the articles having been broken up or disposed of will have to be furnished to the satisfaction of the licensing authority.
- 6. The licence does not authorize any member of the mess, club or association to keep Government arms or ammunition.

Explanation.--For the purposes of this condition--

- (a) "Government arm" means a fire-arm or other weapon which is the property of the Government; and
 - (b) "Government ammunition" means ammunition manufactured in a Government factory or prepared for and supplied to Government other than such ammunition as released by Government for civilian use.

Name description and residence of licensee and agent	Arms or ammunition that that licensee is entitled to carry Brief Quantity descrip- and		Name of retainer	Name of retainer's	Address	Arms or ammunition that retainer is entitled to carry		departure, route and	the journey is likely to	for which
(if any)	tion of each weapon with details, e.g. register No. and other identification marks	descrip- tion of each kind of ammuni- ntion				Des- crip- tion	Quantity		occupy	
1	2	3	4	5	6	7	8	9	10	11
							Fro	From the		
							to	the		19.

7. The Central Government or the State Government or in the State of Tamil

Nadu, Andhra Pradesh or Kerala, the Board of Revenue, may require any fire-arm or ammunition possessed by the mess, club or association to be registered in such manner as the Central Government or the State Government or the Board of Revenue may think fit.

8. The authority granting or renewing the licence has the right to enquire at any time during the currency of the licence whether the weapons for which it has been granted are still in the possession of the mess, club or association and to require the production of such weapons for the purposes of such enquiry.

Note.- Licensee are warned that in case they sell or transfer any arms or ammunition covered by the licences possessed by them to any person they shall forthwith inform in writing to the District Magistrate having jurisdiction or the office-in-charge of the nearest police-station, of such sale or transfer together with the particulars of the fire -arms and ammunition and the person to whom they have been sold or transferred section 5 of the Arms Act, 1959. Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine, which may extend to Rs.500, or with both, section 25(3) of the Act.

FORM VII

Licence for carrying arms or ammunition on a journey in or through any part of India

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and the Arms Rules, 1962.
- 2. It covers only the persons named, and the arms or ammunition described therein and such retainers (if any) as may be entered in Column 4.
- 3. The licensee or any retainer acting under this licence shall not, unless specially empowered in this behalf by the authority granting the licence, carry any arms to a fair, religious procession or other public assemblage, or within the campus or precincts of any educational institution.
- 4. He shall not carry Government arms or ammunition.

Explanation. -- For the purpose of this condition--

(a) "Government arm" means a fire-arm or other weapon which is the property of the Government; and

(b) "Government ammunition" means ammunition manufactured in any Government factory, or prepared for and supplied to the Government other than such ammunition as may be released by Government for

Name and description of		hat licensee is entitled and carry	Place of destination	Period for which the licence is valid
licensee	Brief description of each weapon	Quantity and description of each kind of ammunition		
1	2	3	4	5
		From 19	n the	to the
		Date on which	h copy is sent to	the District Magistrate
	of	District (vide	sub-rule (2) of 1	rule 17)
		(SEAL)		
	of19			
THC	. 01			(Signature)
		Licensing auth	ority	
		Description		
		Place		
	FORM O	F RENEWAL OF THE	LICENCE	
Date and year of	Date on which rene	wed Signature and	designation of	SEAL
renewal	licence expires	renewing	renewing authority	

civilian use.

5. He shall--

- (a) on demand by any authorized officer, produce the weapons covered by this licence, and
 - (b)forthwith give information at the nearest police-station of the loss or theft of any arms or ammunition covered by the licence.

Note 1. Any breach of the condition of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend to Rs.500, or with both (section 30 of Act).

Note 2. Licensees are warned that in case they sell or transfer any arms or

ammunition covered by the licences possessed by them to any person, they shall forthwith inform in writing to the District Magistrate having jurisdiction or the officer-in-charge of the nearest police station of such sale or transfer, together with the particulars of the arms or ammunition and the person to whom they have been sold or transferred (Sec. 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine which may extend to Rs. 500, or with both Sec. 25 (3) of the Act.

FORM VIII

Traveller's (temporary) licence for the possession and carrying of arms or ammunition for the duration of his journey from the port or other place of his arrival in India to the place of his destination in India

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and the Arms Rules, 1962.
- 2. It covers only the persons named, and the arms or ammunition described therein.
- 3. The licensee shall not, unless specially empowered in this behalf by the authority granting the licence, carry arms or ammunition to a fair, religious procession or other public assemblage or within the campus or precincts of any educational institution.
- 4. He shall not carry Government arms or ammunition.

Explanation.--For the purposes of this condition--

- (a) "Government arm" means a fire-arm or other weapon which is the propertyof the Government; and
 - (b) "Government ammunition" means ammunition manufactured in any Government factory, prepaid for and supplied to the Government other than such ammunition as may be released by Government for civilian use.
- 5. Condition 4 may be cancelled by the authority granting the licence if empowered to do so by the Central Government and an endorsement added showing the Government arms or ammunition which the licensee is authorized to possess.

6. He shall--

(a) on demand by an authorized officer, produce the weapons covered by this licence;

- (b) not sell or transfer any arms or ammunition or any part thereof covered by this licence to any person not lawfully entitled to possess them; and
- (c) forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by this licence.
- 7. The licensee shall, on arrival at the destination, forthwith apply to the nearest licensing authority for a licence in Form II or Form III, as the case may be, in respect of the arms or ammunition described herein and shall at the same time deliver this licence in original to that authority.
 - **Note 1.** Any breach of the condition of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend to Rs.500, or with both (section 30 of Act).
 - **Note 2.** Licensees are warned that in case they sell or transfer any arms or ammunition covered by the licensees possessed by them to any person, they shall forthwith inform in writing to the District Magistrate having jurisdiction or the officer-in-charge of the nearest police station of such sale or transfer, together with the particulars of the arms or ammunition and the person to whom they have been sold or transferred (Sec. 5 of the Arms Act, 1959). Failure to give such information is punishable with imprisonment for a term which may extend to six months, or with fine, which may extend to Rs. 500, or with both [Sec. 25 (3) of the Act.]

FORM IX

Licence to—

- (1) Manufacture;
- (2) Convert, shorten, repair or test (other than proof-test), sell or transfer, keep for sale or transfer, conversion, repair

or test of arms or ammunition.

Serial No. of	Serial Name, Place of No. of description business,		-		Description and quantity of ammunition		Name of range or other	Date and year on
licence	and residence of licensee and of duly	factory or shop	To be manufactured, converted,	sold or keep	To be manufactured, converted etc.	or kept for	allowed to	which the licence expires

	authorized agent or agents if any		shortened, repaired	sale				
1	2	3	4	5	6	7	8	9
						The 31st Dec	cember, 19.	
The	of	19		of	copy to the Di			
The	of	19	(SEAL)		(Signature)			
					Licensing aut	hority		
Description							•••••	
					Place			
			FORM OI	F REN	EWAL OF LIC	CENCE		
Date	and year of renewal		ate on which wal of licence expires	S	ignature and de of renewing a	•	SEAL	

CONDITIONS

- 1.(a) This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
 - (b) This licence does not. entitle the dealer to take any arms or ammunition for testing to a testing range or other place without a permit for the purpose or to prove, any fire-arms.
 - (c) This licence is valid only so long as the licensee carries on the trade or business in the premises shown in Column 3 thereof, and will *ipso facto* lapse if the business is discontinued for a continuous period exceeding six months.
 - (d) The licensee shall not enter into any partnership connected with this licence without the approval of the licensing authority.
- 2. The licensee shall maintain registers of all arms manufactured or converted or shortened or repaired or tested or transferred, of all ammunition manufactured, converted, repaired or transferred, of all stock in hand, and of all sales, showing the particulars in such forms as may be prescribed for the purpose by the Central

Government.

- 3. He shall make available for inspection of his stock and his registers on the demand of any Magistrate or any police officer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 4.(1) He shall affix on a conspicuous part of his place of business, factory or shop a signboard on which shall be painted in large letters in English/Hindi and in the language of the district his name and the words "Licensed to manufacture/convert/ shorten/repair/test/transfer/sell arms or ammunition."
- (2) He shall also affix in his place of business, factory or shop a copy of Section 36 of the Arms Act, 1959, either in English/Hindi or in the language of the district.
- 5. He shall not manufacture fire-arms of any category or description other than those allowed to be manufactured under Column 4, nor expand his business, except with the prior permission of the Central Government and subject to such conditions as may be prescribed by the Central Government.
- 6. He shall not sell any one any fire-arm manufactured by him unless such fire-arm--
 - (a) is duly proof-tested at a Government establishment or an establishment approved in this behalf by the Central Government;
 - (b) bears proof-mark; and
 - (c) bears identification marks required by rule 25.
- 7. He shall not sell arms or ammunition elsewhere than at the place of business, factory or shop specified in Column 3.
- 8. He shall not keep Government arms or ammunition except under the special or general orders of the Central Government.

Explanation.--For the purposes of this condition--

- (a) "Government arm" means a fire-arm or other weapon which is the property of the Government; and
 - (b) "Government ammunition" means ammunition manufactured in any Government factory or prepared for and supplied to the Government other than such ammunition as released by the Government for civilian use.
- 9. He shall, at the time of sale or transfer of any arms or ammunition to a person holding a licence in Form III, Form IV, Form V, Form VIII or Form VIII, endorse on the licence--

- (a) the name, description and residence of the person who takes delivery of the articles sold or transferred,
 - (b) the nature and quantity of the articles sold, or transferred, and
- (c) the date, of sale or transfer, and shall sign the endorsement (and affix his seal).
- 10. He shall at the time of sale or transfer of a weapon, enter in his register the number and other identification marks, if any, stamped on the weapon at the time of manufacture or otherwise.
- 11. He shall give information of all sales or transfers of arms and ammunition, to such person and in such manner as the Central Government may direct.
- 12. He shall not sell or transfer any quantity of ammunition to any person licensed to possess or carry arms or ammunition without his first obtaining a written certificate from such person to the effect that, with the quantity of ammunition proposed to be purchased by him, the total quantity of ammunition in his possession will not exceed the maximum quantity which he is entitled to possess at any one time or his total allowance for the year:

Provided that he shall not, in any case, sell or transfer to any person any quantity of ammunition in excess of the maximum which may be fixed by the Central Government for such period or which is endorsed on such person's licence.

- 13. He shall not sell arms and ammunition to an officer, non-commissioned officer or soldier of the armed forces of the Union, unless such person produces a written pass or permit signed by his Commanding Officer, and then only to the extent and on the conditions specified in such pass or permit.
- 14. Where the licence is granted in and for any local area in West Bengal and Assam, the licensee shall not sell arms or ammunition without a special permit from a Magistrate, to any member or a hill-tribe to which the Central Government may, from time to time by notification, apply this condition.
- 14- A, Where a licence is granted for conversion of ammunition, it shall not entitle the licensee to convert blank cartridges or any ammunition having no projectile into single/multiple projectile ammunition or to load or re-load any ammunition.
- 15. The licensee shall not sell or transfer any arms of category V to a person residing in an area to which Section 4 applies, unless the said person produces a licence, or is exempted from the obligation to take out a licence, acquire, possess or carry such arms in that area.
- 16. The licensee shall forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by the licence.

17. Chlorates shall be kept in a building, constructed of uninflammable materials only and separated from any dwelling-house, other building, highway street, public thorough fare or public place by a distance of not less than 10 feet:

Provided that, where the total quantity stored, does not exceed 100 kgs. chlorates may be kept exclusively in a closed and secured receptacle placed in a building used for the keeping of other articles not being of an explosive or highly inflammable nature.

18. Sulphur shall not be kept in the same room with saltpetre in the premises specified in Column 3:

Provided that when the quantity of each does not exceed 100 kgs. sulphur and saltpetre may be kept in separate closed receptacles in the same room.

- 19. No person shall smoke and no open fires shall be allowed at any time in the premises specified in Column 3, or in the vicinity of the receptacles mentioned in provisos to conditions 17 and 18.
- 20. Where any building used for storage of such materials is fitted with electric lighting or power, the licensee shall get these installations tested at least once a year or once during the currency of the licence, by an Electrical Inspector appointed under the Indian Electricity Act, 1910, to ensure that here is no danger of fire or sparking.
- 21. Any accident, fire or explosion occurring within the premises specified in Column 3 which is attended with loss of human life or serious injury to persons or property shall be reported at once by the licensee to the officer-in-charge of the nearest police station having jurisdiction over the place of his business, factory or shop as well as the Inspector of Explosives of the circle concerned.
- 22. Subject to the other conditions contained herein, no licensee shall, without reasonable cause, refuse to sell arms or ammunition to any person, who is entitled to purchase or acquire such arms or ammunition under the provisions of the Arms Act, 1959 or the Arms Rules, 1962.

Explanation.--The possibility or expectation of the seller obtaining a higher price at a later date or the refusal by a person to purchase or acquire arms or ammunition partly of a description demanded by him and partly of a different description suggested by the licensee, shall not be deemed to be a reasonable cause for the purpose of this condition.

- 23. The conversion into explosives of sulphur in admixture with Chlorates shall be permitted for the following purposes only (and for no other purposes):
 - (i) in small quantities for scientific purposes; or
 - (ii) for the purposes of manufacturing heads of matches; or

(iii) for use in toy amorces (paper caps for toy pistols).

Licence for proof- test and keeping for proof- test of fire-arms

FORM X

Serial No. of licence	Name, description and residence of licensee and of duly authorized agents), if any	d ,		Range or other place where allowed to test	Date on which the licence expired		
1	2	3	4	5	6		
The 19.	of	Date on which cop District Magistrate	•	(Signature)			
		District (vide rule	23).	Secretary/Joint Secretary to the Government of India, Ministry of Home Affairs			
Thec	of 19	Signature and des officer specially e the licence under 23)	empowered to sign				
1110			SEAL.				
		Date of issue of the	ne licence.				
		FORM OF REI	NEWAL OF THE LI	ICENCE			
Date and year of renewal		Date on which renewaled licence expires		Signature and designation of the renewing authority	Seal		

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. The licensee shall carry on the work of proof-testing and stamp proof-marks on the fire-arms which are proved, in accordance with regulations framed or

approved by the Central Government for the purpose.

- 3. This licence is valid only so long as the licensee carries on the work of prooftest and if the work is discontinued for a continuous period of more than one year, the licence shall *ipso facto* expire.
- 4. The licensee shall maintain a register of all fire-arms received for proving or of those proof-tested, of all stock in hand, of all fire-arms disposed of after proof test, showing the particulars in such forms as may be prescribed by the Central Government for the purpose.
- 5. He shall make available for inspection his stock and his registers on the demand of any Magistrate or any police officer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 6. (1) He shall affix on a conspicuous part of his place of business, factory or shop a signboard on which shall be painted in large letters in English/Hindi and in the language of the district his name and the words "Licensed to proof-test fire-arms of categories as shown in Column 4 of the licence".
 - (2) He shall also affix, to his place of business or factory a copy of Section 36 of the Arms Act, 1959, either in English/Hindi or in the language of the district.
 - 7. He shall not proof-test fire-arms elsewhere than at the place of business or factory specified in Column 3.
 - 8. The licensee shall forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by the licence.

FORM XI

Licence to convert fire-arms, repair, test (other than proof test), sell or transfer or keep for sale, repair or test, or transfer arms or ammunition of categories I (b), I (c), I (d), III (a), III (b), III (c), III (d), V and VI

Serial Name, No. of decription licence and	business, factory	Description of arms	and number	Description and quantity of ammunition		the range for other	Date and year on which the licnece expires
residence of licensee and of duly authorized agent or (if any)	•	To be converted or repaired	To be sold or kept for sale, etc.		To be sold or kept for sale	place where allowed to test	

1	2	3	4	5	6	7	8	9				
					The 3	1 st Decemb	er, 19					
				Name (in cap	ital)/Signat	ure*of Lice	ensing Autl	nority				
				Designa	tion	Pla	ace					
	The	(SEA	AL)	Signature of t	he officer s	pecially en	npowered t	o sign				
	of		19	the licence un	der Rule 4	Designatio	n	Place				
						• • • •						

FORM FOR RENEWAL OF THE LICENCE										
Date and year of renewal	Date on which renewal of licence expires	Name (in capital/Signature and designation of renewing authority	Signature and designation of the officer specially empowered to sign the licence	Seal						
			under Rule 4							

- 1. (a) This licence is granted subject to all the provision of the Arms Act, 1959 and of the Arms Rules, 1962.
 - (b) This licence entitles the licensee to fabricate components and parts of fire-arms and ammunition for the purpose of repair of fire-arms or conversion or repair of] ammunition of the categories shown in Column 4, but does not entitle him to manufacture such components or parts for the purpose of; or utilized for assembling into complete arms or ammunition.
 - (c) This licence does not entitle the dealer to take any arms or ammunition for testing to a testing range or other place without a permit for the purpose, or to prove any fire-arms.
 - (d) This licence is valid only so long as he carries on the trade or business, in the premises shown in Column 3 thereof, and will *ipso facto* laps if the business is discontinued for a continuous period exceeding six months.
- 2. The licensee shall maintain registers of all arms and ammunition in stock, and of all sales, showing the particulars in such forms as may be prescribed by the Central Government for the purpose.

- 3. He shall make available for inspection his stock and his registers on the demand of any Magistrate or any police officer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 4. (1) He shall affix on a conspicuous part of his place of business, factory or shop a signboard, on which shall be painted in large letters in English/Hindi and in the language of the district his name and the words "Licensed to convert/repair/test/ (other than proof-test)/sell/ transfer arms and ammunition".
 - (2) He shall also affix in his place of business, factory or shop a copy of Section 36 of the Act, either in English/Hindi or in the language of the district.
- 5. He shall not convert an imitation fire-arm into a fire-arm or shorten a fire-arm on the strength of this licence.
- 5-A. Where a licence is granted for conversion of ammunition, it shall not entitle the licensee to convert blank cartridges or any ammunition, having no projectile into single/multiple projectile ammunition or to load or re-load any ammunition.
- 6. He shall not sell the arms or ammunition covered by the licence, elsewhere than at the place of business factory or shop specified in Column 3.
- 7. He shall not keep Government arms or ammunition unless he is specially authorised in this behalf by the Central Government.

Explanation.--For the purposes of this condition,--

- (a)"Government arm" means a fire-arm or other weapon which is the property of the Government; and
- (b)"Government ammunition" means ammunition manufactured in any Government factory or prepared for and supplied to the Government other than such ammunition as may be released by Government for civilian use:
- 8. He shall at the time of sale or transfer of any arms or ammunition to a person holding a licence in Form III, Form IV, Form V, Form VIII or Form VIII endorsed on the licence--
- (a) the name, description and residence of the person who takes delivery of the articles sold or transferred,
 - (b) the nature and quantity of the articles sold or transferred, and
 - (d) (d) the date of sale or transfer,

and shall sign the endorsement and affix his seal.

- 9. He shall at the time of sale or transfer of a weapon enter in his register the number and other identification marks, if any, stamped on the weapon at the time of manufacture or otherwise.
- 10. He shall give information of all sales or transfers of arms and ammunition, to such person and in such manner as the Central Government may direct.
- 11. He shall not sell or transfer ammunition to any any person, licensed to possess or carry arms, without his first obtaining a written certificate from such person to the effect that, with the quantity of ammunition proposed to be acquired by him, the total quantity of ammunition in his possession shall not exceed the maximum quantity which he is entitled to possess at any one time or his total allowance for the year:

Provided that he shall not in any case sell or transfer to any person any quantity of ammunition in excess of the maximum which may be fixed by the Central Government for such person or which is endorsed on such person's licence.

- 12. He shall not sell arms or ammunition to an officer, non-commissioned officer or soldier of the armed forces of the Union unless, such person produces a written pass or permit signed by his Commanding Officer, and then only to the extent and on the conditions specified in such pass or permit,
- 13. Where the licence is granted in and for any local area in West Bengal or Assam, the licensee shall not sell arms or ammunition, without a special permit from a Magistrate, to any member of a hill-tribe to which the Central Government may, from time to time, by notification, apply this condition.
- 14. The licensee shall forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by the licence.
- 15. Subject to the other conditions contained herein, no licensee shall, without reasonable cause, refuse to sell arms or ammunition to any person who is entitled to purchase or acquire such arms or ammunition under the provisions of the Arms Act, 1959 or the Arms Rules, 1962.

Explanation.— The possibility or expectation of the seller obtaining a higher price at a later date or the refusal by a person to purchase or acquire arms or ammunition partly of a description demanded by him and partly of a different description suggested by the licensee, shall not be deemed to be a reasonable cause for the purpose of this condition.

- 16. The conversion into explosives of sulphur in admixture with chlorates shall be permitted for the following purposes only (and for no other purposes):
 - (i) in small quantities for scientific purposes; or

- (ii) for the purposes of manufacturing heads of matches; or
- (iii) for use in toy amorces (paper caps for toy pistols).]

FORM XII

FEE: RUPEES TEN

Licence to sell, transfer or test (other than proof test) and to keep for sale, transfer or test, arms or ammunition of categories I(b), I(c), I(d), III(a), III(b). III(c), III

Sl. No. of licence	Name, description and residence of licensee, and of duly authorized agent or agents (if any)	Place of business or shop	Description and number of arms	Description and quantity of ammunition	Name of the range or other place where allowed to test	Date and year on which the licence expires		
1	2	3	4	5	6	7		
The	of	19	SEAL	The 31st December, 19 Name (in capital)/ Signature of Licensing Authority-) Designation Place or Signature of the officer specially empowered to sign the licence under rule4 Designation Place				
		FORM	I FOR RENEWA	L OF THE LICENO	CE			
Date an of renev	J	on which wal licence expires		tal)/Signature and renewing authority	Name and designation of officer speci empowered to the licence under the licence und	ally sign		
	1	2		3	4	5		

- 1. (a) The licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
 - (b) This licence does not entitle the dealer to take any arms or ammunition for testing to a testing range or other place without a permit for the purpose, or to prove any fire-arms.
 - (c) This licence is valid only so long as he carries on the trade or business in the premises shown in Column 3, thereof, and will *ipso facto* lapse if the business is discontinued for a continuous period exceeding six months.
- 2. The licensee shall maintain registers of all arms and ammunition in stock and of all sales showing the particulars in such form as may be prescribed by the Central Government for the purpose.
- 3. He shall make available for inspection his stock and his registers on the demand of any Magistrate or any police officer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 4. (1) He shall affix on a conspicuous part of his place of business or shop, a signboard, on which shall be painted in large letters in English/Hindi and in the language of the district his name and the words "Licensed to sell/transfer or test (other than proof-test), arms and ammunition".
 - (2) He shall also affix in his place of business or shop, a copy of Section 36 of the Act in English/Hindi or in the language of the district.
- 5. He shall not sell the arms or ammunition covered by the licence, elsewhere than at the place of business, factory or shop specified in Column 3.
- 6. He shall not keep Government arms or ammunition, unless he is specially authorized in this behalf by the Central Government.

Explanation.--For the purposes of this conditions--

- (a) "Government arms" means a fire-arm or other weapon which is the property of the Government; and
 - (b) "Government ammunition" means ammunition manufactured in any Government factory or prepared for and supplied to Government other than such ammunition as may be released by Government for civilian use.
- 7. He shall at the time of sale or transfer any arms or ammunition to a person holding a licence in Form III, Form IV, Form V, Form VII or Form VIII endorse

on the licence--

- (a) the name, description and residence of the person who takes delivery of the articles sold or transferred,
 - (b) the nature and quantity of the articles sold or transferred, and
 - (c) date of sale or transfer.
- 8. He shall at the time of sale or transfer of a weapon enter in his register the number and other identification marks if any, stamped on the weapon at the time of manufacture or otherwise.
- 9. He shall give information of all sales or transfers of arms and ammunition, to such person and in such manner as the Central Government may direct.
- 10. He shall not sell or transfer ammunition to any person, licensed to possess or carry arms without his first obtaining a written certificate from such person to the effect that, with the quantity of ammunition proposed to be acquired by him, the total quantity of ammunition in his possession shall not exceed maximum quantity which he is entitled to possess at any one time or his total allowance for the year:

Provided that he shall not in any case sell or transfer to any person any quantity of ammunition in excess of the maximum which may be fixed by the Central Government for such person or which is endorsed on such person's licence.

- 11. He shall not sell arms and ammunition to an officer, non-commissioned officer or soldier of the armed forces of the Union unless such person produces a written pass or permit signed by his Commanding Officer, and then only to the extent and on the conditions specified in such pass or permit.
- 12. Where the licence is granted in and for any local area in West Bengal or Assam, the licensee shall not sell arms or ammunition without a special permit from a Magistrate, to any member of a hill-tribe to which the Central Government may, from time to time by notification, apply this condition.
- 13. The licensee shall forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by the licence.
- 14. Subject to the other conditions contained herein, no licensee shall, without reasonable cause, refuse to sell arms or ammunition to any person who is entitled to purchase or acquire such arms or ammunition under the provision of the Arms Act, 1959 or the Arms Rules, 1962.

Explanation.--The possibility or expectation of the seller obtaining a higher price at a later date or the refusal by a person to purchase or acquire arms or ammunition partly of a description demanded by him and partly of a different

description suggested by the licensee, shall not be deemed to be a reasonable cause for the purpose of this condition.

FORM XIII

Licence to sell, transfer or test (other than proof-test) and keep for sale, transfer or test arms or ammunition of categories III (c), III (d), V or VI

Sl. No. of licence	Name, prescription and residence of licensee, and of duly authorized agent or agents (if any)	Place of business or shop	Description and number of arms	Description and quantity of ammunition	Name of the range or other place where allowed to test	Date and year on which the licence expires
1	2	3	4	5	6	7
				٦	The 31st Decen	nber, 19
Th	e of 19)				
				(Signatu	ıre)	
				Licensi	ng Authority	
			(SEAL)		Designation	
				•		
				Place		
			(GELAT)			
			(SEAL)			
		FORM FOR	RENEWAL OF T	THE LICENCE	Ε	
Date and	year of Date on	which renewa	al of Signature	e and designati	ion of	Seal
renewal	lic	ence expires	rene	ewing authority	y	

CONDITIONS

- 1. (a) This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
 - (b) This licence does not entitle the dealer to take any arms or ammunition for testing to a testing range or other place without a permit for the purpose, or to prove any fire-arms,

- (c) This licence is valid only so long as he carries on the trade or business in the premises shown in Column 3 thereof, and will *ipso facto* lapse if the business is discontinued for a continuous period exceeding six months.
- 2. The licensee shall maintain register of all arms and ammunition in stock and of all sales showing the particulars in such form as may be prescribed by the Central Government for the purpose.
- 3. He shall make available (or inspection his stock and his registers on the demand of any Magistrate or any police-offIcer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 4. (1) He shall affix on a conspicuous part of his place of business, factory or shop, a signboard, on which shall be painted in a large letters in English/Hindi and in the language of the district his name and the words "Licensed to sell/transfer or test (other than proof-test arms or ammunition").
 - (2) He shall also affix in his place of business or shop, a copy of Section 36 of the Act either in English/Hindi or in the language of the district.
 - 5. He shall not keep the Government arms or ammunition covered by the licence elsewhere than the place of business, factory or shop specified in column 3.
 - 6. He shall not keep Government arms or ammunition, unless he is specially authorized in this behalf by the Central Government.

Explanation.--For the purposes of this condition--

- (a) "Government arms" means a fire-arm or other weapon which is the property of the Government; and
 - (b) "Government ammunition" means ammunition manufactured in any Government factory or prepared for and supplied to Government other than such ammunition as may be released by Government for civilian use.
- 7. He shall at the time of sale or transfer of any arms or ammunition to a person holding a licence in Form III, Form IV, Form V, Form VIII or Form VIII endorse on the licence--
- (a) the name, description and residence of the person who takes deli very of the articles sold or transferred,
 - (b) the nature and quantity of the articles sold or transferred, and

- (c) the date of sale or transfer.
- 8. He shall at the time of sale or transfer of a weapon enter in his register, the number and other identification marks, if any, stamped on the weapon at the time of manufacture or otherwise.
- 9. He shall give information of all sales or transfers of arms or ammunition, to such person and in such manner as the Central Government may direct
- 10. He shall not sell or transfer ammunition to any person, licensed to possess or carry arms without his first obtaining a written certificate from such person to the effect that, with the quantity of ammunition proposed to be purchased by him, the total quantity of ammunition in his possession will not exceed the maximum quantity which he is entitled to possess at any one time or his total allowance for the year:

Provided that he shall not in any case sell or transfer to any person any quantity of ammunition in excess of the maximum which may be fixed by the Central Government for such person or which is endorsed on such person's licence.

- 11. He shall not sell arms and ammunition to an officer, non-commissioned officer or soldier of the armed forces of the Union unless such person produces a written pass or permit signed by his Commanding Officer, and then only to the extent and on the conditions specified in such pass or permit.
- 12. Where the licence is granted in and for any local area in West Bengal or Assam, the licensee shall not sell arms or ammunition without a special permit from a Magistrate, to any member of a hill-tribe to which the Central Government may from time to time by notification apply this condition.
- 13. The licensee shall not sell or transfer any arms of category V to a person residing in an area to which Section 4 applies, unless the said person produces a licence, or is exempted from the obligation to take out a licence to acquire, possess or carry such arms in that area.
- 14. The licensee shall forthwith give information at the nearest police station of the loss or theft of any arms or ammunition covered by the licence.
- 15. Chlorates shall be kept in a building constructed of uninflammable materials only and separated from any dwelling house, other building, highway, street, public thoroughfare or public place by a distance of not less than 10 feet:

Provided that, where the total quantity stored does not exceed 100 kg, chlorates may be kept exclusively in a closed and secured receptacles and placed in a building used for the keeping of other articles not being of an explosive or highly inflammable nature.

16. Sulphur shall not be kept in the same room with saltpetre in the premises

specified in Column 3:

Provided that, where the quantity of each does not exceed 100 kg. sulphur and saltpetre can be kept in separate closed receptacles in the same room.

- 17. No person shall smoke and no open fires shall be allowed at any time in the premises specified in Column 3, or in the vicinity of the receptacles mentioned in provisos to conditions 15 and 16.
- 18. Where any building used for storage of such materials is fitted with electric lighting or power, the licensee shall get these installations tested at least once a year or once during the currency of the licence, by an electrical Inspector appointed under the Indian Electricity Act, 1910, to ensure that there is no danger of fire or sparking.
- 19. Any accident, fire or explosion occurring within the premises specified in Column 3 which is attended with loss of human life or serious injury to person or property shall be reported at once by the licensee to the officer in charge of the nearest police station having jurisdiction over his place of the business, factory or shop as well as to the Inspector of Explosives of the circle concerned.
- 20. Subject to the other conditions contained herein, no licensee shall, without reasonable cause, refuse to sell arms or ammunition to any person who is entitled to purchase or acquire such arms or ammunition under the provisions of the Arms Act, 1959 or the Arms Rules, 1962.

	FORM FOR RENEWA	L OF THE LICENCE	
Date and year of renewal	Date on which renewal of licence expires	Signature and designation of renewing authority	SEAL
Name, description and	Description of arms and	Place (with description)	Period for which the
residence of licensee and 1 of duly authorized agent or	ammunition 2	where articles are to be 3 kept	licence is valid 4
agents of any)			
1	2	3	4
		From	l
		 To	
The of	.19	(SEAL)	(Signature)
		Licensing Auth	ority
		Designation	
		Place	

Explanation.--The possibility or expectation of the seller obtaining a higher price at a later date or the refusal by a person to purchase or acquire arms or ammunition partly of a description demanded by him and partly of a different description suggested by the licensee, shall not be deemed to be a reasonable cause for the purpose of this condition.

FORM XIV

Licence for the possession by holders of licences in Form IX, Form XI, Form XII, Form XIII, of arms or ammunition deposited by their owners under Section 21 of the Act, or for safe keeping

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Anns Act, 1959, and of the Arms Rules, 1962.
- 2. It covers only arms or ammunition of the description given in Column 2 so long as they are kept in the place described in Column 3, but does not authorise the licensee:-
 - (i) to carry arms, or
 - (ii) to keep Government arms or ammunition
- (iv) (iv) Explanation.--For the purposes of this condition,--
 - (a) "Government arm" means a fire-arm or other weapon which is the property of Government; and
 - (b) "Government ammunition" means ammunition manufactured in any Government factory, or prepared for and supplied for civilian use.
 - 3. (a) The licensee shall maintain separate registers of all arms or ammunition deposited with him under this licence--
 - (i) under Section 21 (1), and
 - (ii) for safe custody otherwise than under Section 21 (2),

showing particulars in such forms as may be prescribed by the Central Government for the purpose.

(b) A copy of each of the registers certified by the dealer as a true copy, relating to each preceding quarter of a calendar year, shall be forwarded within one week after the expiry of the quarter, to the District Magistrate, the quarters ending on the last day of March, June, September, December.

- 4. He shall not receive for deposit arms or ammunition without verifying--
 - (a) that they are not being deposited with any mala fide intention, and
 - (b) in case they are being deposited otherwise than under Section 21 (1), that they are covered by a valid possession licence or are exempt from the need for such licence.
- 5. He shall not charge fees for keeping or maintaining the deposited articles in excess of the prescribed rates.
- 6. He shall not return to the depositor or sell the arms and ammunition deposited except in the manner and to the extent permitted of the sale of arms and ammunition to such depositor or purchaser.
- 7. On the expiry of the period prescribed for forfeiture of the arms or ammunition deposited, he shall deposit them in the *malkhana* of the district or such other place as may be specified by the State Government for the purpose.
- 8. He shall make available for inspection such arms or ammunition and his registers on the demand of the Magistrate or any police officer of a rank not below that of Inspector, or, if the Central Government so directs, of Sub-Inspector.
- 9. The licensee shall--
 - (a) either inform the nearest police station and the District Magistrate personally or despatch information to the officer-in-charge of the police station and the District Magistrate concerned by registered post on the day of deposit or return or disposal, as the case may be;
- (c) (c) forthwith inform the police station and the District Magistrate concerned of the loss or theft of any deposited article.
- (d) (d) A licence in this form will be granted for a period ending on the day on which the licensee's licence in Forum IX, Forum XI, Forum XII, or Form XIII, as the case may be, is due to expire.

FORM XV

Licence for import (by sea or air) of arms or ammunition into the port of ------

Name,	Number	Arms	Ammunition	
-------	--------	------	------------	--

description and residence of licensee and agent (if any)	of packages	Description	No.	Description	in Kgs.	Purpose which required	of the arms per	Place where articles are to be deposited or to which they are to be despatched	Period which the licence is valid
1	2	3	4	5	6	7	8	9	10
								From	
								To	
The	of	19	_		(SEAL)		(Signa	iture) Licensing	
Authority					,			J	
						Designat			
						Place		•••••	

- 1. This licence is granted subject to all the provision of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. An account of the contents of each package shall be legibly written thereon.
- 3. The articles shall be either--
 - (a) deposited--
 - (i) in a warehouse appointed under Section 15 of the Sea Customs Act, 1878, or
 - (iii)subject to the general or special sanction of the Central Government under Section 34 of the Arms Act, 1959, in a warehouse licensed under Section 16 of the Sea Customs Act, 1878, or
 - (b) forthwith despatched to their place of destination.

FORM XVI

Licence for Import (by land or river) of arms or ammunition

Name,	Number	Arms		Ammur	nition	Place of	Purpose	Place of	Name,	Period		
description and residence of licensee and agent (if any)	of packages	Description	No.	Description	Weight in Kg. or number	dispatch and route	for which acquired		description and residence of consignee	is		
1	2	3	4	5	6	7	8	9	10	11		
The (Signature)			.19 .		(SEA	AL)				From		
							Designat	ion				
	Date on which a copy is sent to the Government of the State of											
		D	istric	t Magistrate o	of	Dis	strict role	31 (1)				
		S	tatio	n Master at th	e	Stat	ion rule 3	31 (2)				

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. The articles shall not be conveyed by any route other than that specified in Column 7, and bulk shall not be broken, nor shall the consignment be stopped, before the articles reach the place of destination.
- 3. The account of the contents of each package shall be legibly written thereon; and where the articles are conveyed by rail, each package shall be marked with the word "Arms" or "Ammunition", as the case may be, so as to be readily recognizable by the railway authorities.

FORM XVII

Licence for export (by sea or air) of arms or ammunition

Arms	Ammunition	

Name, description and residence of licensee and agent (if any)		Descrip- tion	Number	Description	Weight in kilograms or number	dispatch and	-	destination	Name, description and residence of consignee	Period for which the licence is valid		
1	2	3	4	5	6	7	8	9	10	11		
					Fro	om the		1	9			
					То				19			
The			19 .		(Signature)							
			(SEAL)		Lice	ensing Au	uthority					
					Designati	on						
Thevessel	of		19 .			e on which		ent to the ag	ent or Mast	er of		
					or ai	r carrier o	of the	port [rule	33(1)].			

From	.To

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. The articles shall not be conveyed by any route other than that specified in Column 7 and bulk shall not be broken nor shall the consignment be stopped before the articles reach the place of destination.
- 3. An account of the contents of each package shall be legibly written thereon and where the articles are conveyed by rail, each package shall be marked with the word "Arms" or "Ammunition", as the case may be, so as to be readily recognizable by the railway authorities.

FORM XVIII

Licence for export (by land or river) of arms or ammunition

T	T -	
From	 10	

			Arms	A	Ammunitior	1				
Name, description and residence of licensee and agent (if any)		-	Number	Description	Weight in kilograms or number	dispatch and	-	destination des		which the licence
1	2	3	4	5	6	7	8	9	10	11
								From the To the		
The.	of	19		which a cert vernment of				tained from the		
The	of	19	District Magistrate of the district of (vide rule 50). Date on which a copy is sent to the District Magistrate of							
The (SEAL)	of	19	(Signatur Licensin Designat	Magistrate ore)g Authority			rict [vide	rule 34 (&)].		

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959, and of the Arms Rules, 1962.
- 2. The articles shall not he conveyed by any route other man that specified in

Column 7 and bulk shall not be broken, nor shall the consignment be stopped, before the articles reach the place of destination.

3. An account of the contents of each package shall be legibly written thereon and where the articles are conveyed by rail, each package shall be marked with the word "Arms" or "Ammunition", as the case may be, so as to be readily recognizable by the railway authorities.

FORM XIX

Licence for export and re-import/import, transport and re-export of arms and ammunition

			Arms		Ammuniti	on				
description and residence of licensee and agent (if any) for the purpose of this	business, if any	No. of packages	Description	n Number	Description	-			Name, description and residence of consignee	Period for which the licence is valid
consignment 1	2	3	4	5	6	7	8	9	10	11
The	of) .		From th To the 19 Date on v	e vhich copy	is sent to	the		
			(a) (a) Se of	cretary, Cent				ment Gover	nment
				the Sta	ate of Pondic	cherry				
				(b) District Ma	igistrate	distri	ict.		
			(b) (b) St	ation Master (c) Autho	ority at the	port of ex	port/ re-imp	ort (vide ru	le 35)
The	of	19) .			S) ing author mation	ity			

						••••				
The 19.	of		Arms Licensing	g Authority	Ammur	ition				
1).			Design							
Name,	Licensee's	No. of	DescriptionPlace		NumberD	escription Weig	ht in Place of	Place of	Name,	Period
description	(SEAL)placeof	packages				kilograms	dispatch d	lestination	description	for
and	business,					or	and		and	which
residence of	,					number	route		residence	the
licensee and							and		of	licence
agent (if							mode of		consignee	is
any) for the							transit			valid
purpose of										
this										
consignment										
1	2	3	4	5	6	7	8	9	10	11
									From the	
									To the	
The	of		19	Dat	e on whic	h certificate	of "no obj	ection" is	19	
obtained from	m –									_
			(Commissi	oner of Po	olice	••			
The	of.		Govern	nment of	the State of	of				
19			Distric	t Magistr	ate of the	district	. (vide rule	250).		
			Date o	n which a	copy is s	ent to the Di	istrict Mag	istrate of	the	
			Govern	nment of	the State	of				
			Distric	t Magistr	ate at					
				ule 38).						
			`	,			Signa	ature		

1. This licence is granted subject to all the provisions of the Arms Act, 1959 and

of the Arms Rules, 1962.

- 2. The articles shall not be conveyed by any route other than that specified in Column 8 and bulk shall not be broken, nor shall the consignment be stopped, before the articles reach the place of destination.
- 3. An account of the contents of each package shall be legibly written thereon, and where the articles are conveyed by rail, each package shall be marked with the word "Arms" or "Ammunition", as the case may be, so as to be readily recognisable by the railway authorities.
- 4. The articles shall be delivered only to a person lawfully entitled to receive them.

FORM XX

Licence for the transport of arms or ammunition

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. The articles shall not be conveyed by any route other than that specified in Column 8; and bulk shall not be broken, nor shall the consignment be stopped, before the articles reach the place of destination:

Provided that where the consignment is ready but could not be despatched in one bulk, for reasons beyond the control of the licensee, the articles may be sent in lots provided proper intimation is sent to the licensing authority, who may extend the time limit in Column 11, if necessary.

- 3. An account of the contents of each package shall be legibly written thereon; and where the articles are conveyed by rail, each package shall be marked with the word "Arms" or "Ammunition" as the case may be, so as to be readily recognizable by the Railway authorities.
- 4. The articles shall be delivered only to a person lawfully entitled to receive them.
- 5. Where a licence granted for industrial purposes has been made valid for a period longer than the normal period twice the time taken in journey from godown to factory *vide* proviso to sub-rule (4) of rule 38, necessary entries shall promptly be made in the stock registers maintained by the dealer for the purpose at both the places (viz, godown and factory).

FORM XXI

Licence for the import Into possession for the duration of the journey in, transport across, and export out of India of arms or ammunition carried by His Majesty, the King of Nepal, personnel accompanying him, his brother, the Prime Minister of Nepal and Nepal Government troops or police, from one place in Nepal to another place in Nepal through Indian territory.

Description of licensee/ agent (s)	licensee/ agent retainers		d ammunition see is entitled ort/possess/ oort/export	Place of entry in india	District (s) through which the arms or	Place of departure from India	Period for which the licence is valid
		Brief descrip- tion of the arms	Quantity and description of each kind of ammunition		ammunition shall pass		
1	2	3	4	5	6	7	8
						From the	•••••
						To the	•••••
Theof	19	Date on w	hich copy is se	nt to the D	istrict Magist	rate of	
					District [vide	rule 43 (2)].	
The of	19		(Seal)				
					(5	Signature)	
					Ambassado	or of India in	Nepal

CONDITIONS

- 1. This licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. It covers only the person named, and the arms or ammunition described therein.
- 3. The licensee shall not, while in India, sell or transfer any arms or ammunition covered by this licence.

Note.- Any breach of the conditions of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend to Rs. 500, or with both (section 33 of the Act.)

FORM XXII

Transit licence for import into, or acquiring in, possession and transport in, and export out of India of personal arms or ammunition in reasonable quantity by bona fide traveler /tourists

Name and description of licence	entitled to in	unition that licensee is mport or acquire in ss/transport/export	Place of departure from India (vide Rule 44)	Period for which licence the is valid
	Brief description of each weapon	Quantity and description of each kind ammunition		
1	2	3	4	5

Theof	•	Date on which copy is sent to –						
		Officer	special	ly	empowered		the	State
	Governmen	ıt/Administrat	or/Lt.					
		Governor/Ch	nief Com	nmissio	ner [vide rule 4	14 (2)].		
				(Signa	ture)			
				. •				
Theof	19.	(SEAL)	Licens	sing Authority			
	-, ,		,		nation			
				_			-	

CONDITIONS

- 1. The licence is granted subject to all the provisions of the Arms Act, 1959 and of the Arms Rules, 1962.
- 2. It covers only the person named, and the arms or ammunition described therein.
- 3. The licensee shall not, unless specially empowered in this behalf by the authority granting the licence, carry arms to a fair, religious procession or other public assemblage.

4. The licensee shall not carry Government arms or ammunition.

Explanation.--For the purposes of this condition--

- (a) "Government arm" means a fire-arm or other weapon which is the property of the Government; and
- (b) "Government ammunition" means ammunition manufactured in any Government factory or prepared for and supplied to the Government other than such ammunition as released by Government for civilian use.
- 5. The licensee shall, on demand by any Magistrate or police officer, produce the weapons covered by this licence.
- 6. 6. The licensee shall not while in India sell or transfer any arms or ammunition covered by this licence without previous approval of the licensing authority of the place of sale or transfer.
- 7. 7. The licensee shall produce the weapon or permission of the licensing authority [vide rule 45 (3) (a)] at the time of leaving India and return his licence to the passport-checking authority or other officer empowered by the District Magistrate in this behalf at the port or other place of departure from India.

Note.- Any breach of the conditions of this licence is punishable with imprisonment for a term which may extend to three months, or with fine which may extend Rs. 500. or with both (section 30 of the Act).

FORM "A"

FORM OF APPLICATION FOR AN ARMS LICENCE

(See rule 51)

PART-A

Identity of applicant

- 2. Father's/husband's name :
 3. Place of birth (Nativity) :
 4. Date of birth in Christian era both in words and figures :
 5. Present Address :
 (a) Nearest Police Station :
- 6. Permanent address

1. Name:

(a) Nearest Police Station:

7. Occupation; and designation of office, held if any (together with address):

Signature/Thumb impression

NOTE: "Nearest Police Station means the police station under whose jurisdiction the place given in the address comes.

PART --B

Other particulars of applicant

- 9. Whether the applicant has been--
 - (a) convicted if so, the offence(s), the sentence and date of sentence;
 - (b) ordered to execute a bond under Chapter VIII of Code at Criminal Procedure, 1973 (2 of 1974) for keeping the peace or for good behaviour if so, when and for what period;
 - (c) prohibited under the Arms Act, 1959, or any other law from having the arms/ammunition.
- 10. (a) Whether the applicant applied for a licence before--if so, when to whom and with what remit;
 - (b) whether the applicant's licence was ever suspended or cancelled/revoked--if so, where and by whom and on what account;
- (c.) whether any other member of the applicant's family is in possession of an arms licence, if so, particulars thereof
- 11. Whether the applicant:--
 - (a) is a licensee or exempted, it so. description of the arms, held;
 - (b) has a safe place to keep the arms:
 - (c) is a bona fide tourist, if so
 - (i) name of the country to which he belongs;
 - (ii) whether he is prohibited by the laws of his country from having in his possession any arms and ammunition;
 - (iii) the probable date of his arrival in India.
- **NOTE** .--Bona Fide tourist is permitted to bring into India, subject to the

conditions specified in Section 10 and in rule 32 arms and ammunition in reasonable quantities for nil use for purpose only of sport and for no other purpose.

PART--C

Particulars of Licence

- 12. Need for licence.
- 13. The Form in which the licence is required:
- 14. Description of arms /ammunition
- 15. (a) Ares within which applicant wishes to carry arms
 - (b) Place where arms/ammunition will be kept/manufactured etc.
 - (c) Place/route of import/export transport
- 16. Other particulars required as in the relevant licence form.
- 17. Claims for special consideration.

NOTES --Against column 12 the applicant should clearly mention the purpose(s) for which the licence is required--such as; use acquisition, possession, carrying, manufacture, sale, transfer, repair, covenant, proof-test, import, re-import, export, re-export, transport, self-protection, sport, display, destruction of wild animals which do injury to human beings/cattle, protection of crops and cattle, target practice/shooting temporary possession as bona fide traveller visiting India etc.

PART--D

For applicant requiring licence for import/export/transport/re-export and re-import

- 18. (a) Where the previous sanction of the concerned authority required under rule 50 if any, has been obtained, and, if so,
 - (b) the evidence in support thereof

Sl. No.	Form No.		Renewal fee for each subsequent
		•	year
			(In Rs.)
1	(c) Otherwise	3	4
1.	I I	150	50
16. 2.	XIV II	50	10
17. 3.	XV III	100	50
٥.	(a) Firearms and ammun.	100 (for single weapon)	30
	(a) Pistols, revolvers and repeating rifle	500 in other cases (i.e. consignment of	
	(b) Rifles other than those mentioned in (a) and (c)	more than one weapon ammunition	and or
	(c) .22 bore rifle (low velocity) (b) Arms of Cat. V (where a licence is required)	40 50 (for single weapon)	20
	(d) ML gun, air gun, sword, bayonet, dagger and	10	05
	spearlance	100 in other cases i.e. comore than one weapon	
	(e) Weapons of Category V other than those		
	mentioned in (d) (c) For sulphur imported under Rule 57(5)	ammunition)	
4. 18.	III-A XVI		
5.	III- B (a) Firearms and ammun.	100 (for single weepen)	
6.	IV	100 (for single weapon)	
7.	V	500 in other cases (i.e. consignment more thanone weapo	
8.	VI	ammunition)	
0.	(b) Arms of Cat. V	50 (for single weapon)	
	(a) Pistol or Revolver	100 in other cases i.e. co	
	(b) Rifle other than those mentioned in (c)	more than one weapon and of	30
	(c) .22 bore fifte (low velocity) firing fimmed ctdgs. BL gun or irfle	ammunition)	20
19.	XVII	10	05
	(d) ML gun or air-gun (a) Firearms and ammun.	10 100 (for single weapon)	05
9.	VII	500 in other 20 cases (i.e.	
		more than one weapon ammunition)	and or
10.	VIII (b) Arms of Cat. V	50 (for single weapon))
	(b) Aims of Cat. V	(for each weapon) 100 in other cases i.e.	
11.	IX	500 more than one weapon and of	200
12.	X	ammunition)	
20.	(a)XVIIto a holder of licence in Form IX		
	(b)(a) Firearmstoothers and ammun.	100 (for 200single we	apon) 100
13.	xi	500 in other cases (i.e.	-
14.	XII	more than one weapon 300	and of 200
15.	XIII	ammunition)	200
13.	(b) Arms of Cat. V	50 (for single weapon)	
	(a) To the holders of a licence in Form IX	100 in other cases i.e. consignment of	and of
	(b) For arms of Cat. V only	more than one weapon 50	and of 100
	(0) I of willio of our voilly	30	100

ammunition)

21. XIX

(a) Firearms and ammunition 100 (for single weapon)

500 in other cases (i.e. consignment of more than one weapon and of

ammunition)

(b) Arms of Cat. V 50 (for single weapon)

100 in other cases i.e. consignment of more than one weapon and of

ammunition)

(c) For re-export and re-import under Rule 35. 50 (for single weapon)

100 in other cases i.e. consignment of more than one weapon and of

ammunition)

22. XX

(a) Firearms and Ammun. 100 (for single weapon)

500 in other cases (i.e. consignment of more than one weapon and of

ammunition)

(b) arms of Cat. V 50 (for single weapon)

100 in other cases i.e. consignment of more than one weapon and of

ammunition)

(c) Where the arms or ammunition are transported for 50 (for single weapon)

re-export and re-import under Rule 35 100 in other cases i.e. consignment

of more than one weapon and of

ammunition)

23. XXI

24. XXII -- --

50 (for single weapon).

DECLARATION:

I hereby declare that the above particulars given in the application are true, (sic) correct to the best of my knowledge and belief. I understand that in the event of any information being (sic) or incorrect at any stage, I am Liable to be proceeded against and action taken under the relevant provision (sic) Arms Act, 1959, the Arms Rules, 1962, and other Central Enactments or the law for the time being in force

Signature of Thumb impression of applicant

Date:	
	(NOTE : Strike off the entries not relevant)

Places:

WARNING.--Suppression of any factual information or furnishing of any false or wrong information in the application form in violation of rule 51-A will render the applicant liable for punishment under Section 30 of the Arms Act, 1959.

The Arms Rules, 1962

SCHEDULE IV

(See Rule 57) Fees

payable for licences
